

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1152 OF 2024

IN THE MATTER OF:

SUDHIR KUMAR JHA

..... APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

.....RESPONDENTS

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Additional Affidavit on behalf of U.P. Pollution Control Board.	
2	<u>Annexure-1</u> True copy of inspection report dated 16.04.2025	
3	<u>Annexure-2</u> True copy of the said order	

NEW DELHI

DATED: 22.04.2025

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for Respondent/ Uttar Pradesh Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: [pradeepmisra@yahoo.com](mailto:pradeepmisra@yahoo.com)



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1152 OF 2024

IN THE MATTER OF:  
SUDHIR KUMAR JHA

... APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL  
BOARD & ORS.

.....RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT, U.P.  
POLLUTION CONTROL BOARD.

I, D.K. Gupta, S/o. Shri Vibhuti Prasad Gupta, aged about 59 years, Regional Officer, U.P. Pollution Control Board, Gorakhpur, U.P. do hereby solemnly affirm and declare as under:

1. That I in the capacity abovenoted am conversant with the facts and record of the present case, hence competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 03.01.2025 when this Hon'ble Tribunal pleased to pass the following order:

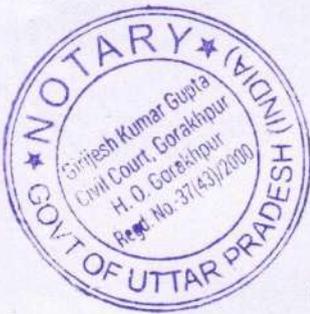


"2. The Uttar Pradesh Pollution Control Board (UPPCB) has filed the reply enclosing therewith the show cause notice dated 31.12.2024 issued to Respondent No. 2 for violation of the norms. A perusal thereof reveals that though the initial

*Girijesh Kumar Gupta*  
NOTARY  
GORAKHPUR

inspection was done on 29.02.2024, the UPPCB took more than 10 months to ascertain the correct position and initiate the action by issuing the show cause notice. Learned Counsel for UPPCB submits that the process in pursuance to the show cause notice will be completed, and final order will be passed within 45 days. Hence, we require UPPCB to file a further report at least one week before the next date of hearing disclosing the outcome of the show cause notice.

3. UPPCB along with its reply dated 01.01.2025, has enclosed the test reports from a private laboratory. No reason could be disclosed by Counsel for the UPPCB to get the sample testing done from a private lab when the UPPCB has its own facility. Hence, along with the fresh report, the sample analysis report from the lab of the UPPCB will also be submitted. On perusal of page 130 to 133, we find that UPPCB had also carried out ambient air quality monitoring and stack monitoring. UPPCB should disclose the variations in the analytical reports observed between privately tested samples and the samples tested by UPPCB in its own regional laboratory, if any. In the further report, the UPPCB will also disclose the status of compliance of the environmental clearance and consent conditions by Respondent No. 2."



3. That consent to establish has been granted to M/s. Ankur Udyog Ltd. vide letter dated 26.10.2018.

*Girijesh Kumar Gupta*  
NOTARY  
GORAKHPUR

4. That the unit has applied for environmental clearance and Ministry of Environment, Forest and Climate Change, Government of India, New Delhi on 18.09.2019 issued Environmental Clearance which was amended on 01.12.2020.
5. That U.P. Pollution Control Board has granted consent to operate on 22.06.2022 which is valid up to 31.12.2026.
6. That the inspection of the unit has been conducted by the Officers of the Board on 08.04.2025 and 15.04.2025 wherein it has been found that most of the deficiencies pointed out in show cause notice dated 31.12.2024 has been removed and the industry has taken reformative steps. The ambient air monitoring of the unit has also been conducted and it is found that though the value of PM10 was beyond the norms but when reformatory work will be complete it may come down. True copy of inspection report dated 16.04.2025 is being enclosed enclosed herewith and marked as Annexure-1.
7. That the said report was sent to the head quarter of the Board on 16.04.2025 recommending to dispose the show cause notice conditionally.
8. That in view of the recommendations made by Regional Office, Gorakhpur U.P. Pollution Control Board vide letter dated 17.04.2025 has disposed the notice subject to the industry submitting a bank guarantee of Rs. 10,00,000/- to ensure that the work will be completed in the prescribed



*Girijesh Kumar Gupta*  
NOTARY  
GORAKHPUR

time. True copy of the said order is being enclosed herewith and marked as Annexure-2.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

*[Handwritten Signature]*

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 21 DAY OF APRIL, 2025 AT GORAKHPUR.

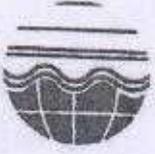
*[Handwritten Signature]*  
DEPONENT

*Identical to the  
Signature of D.K. Gupta  
he signed before me  
self Affirmed  
D.K. Gupta  
21/4/25*



At No. 962/25  
Solely affirmed before me on  
a. S. No. 21/4/25  
D.K. Gupta  
the deponent  
I have  
that he/she  
with his/her

*[Handwritten Signature]*  
Girijesh Kumar Gupta  
NOTARY  
GORAKHPUR



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
Regional Office

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 53/सी०-166/2025

दिनांक : 16-04-25

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-6),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:-

मेसर्स अंकुर उद्योग लि०, प्लॉट नं० ए०एल०-2, सेक्टर-23, गीडा, गोरखपुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 31.12.2024 के संदर्भ में निरीक्षण आख्या के प्रेषण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में सादर अवगत कराना है कि मेसर्स अंकुर उद्योग लि०, प्लॉट नं० ए०एल०-2, सेक्टर-23, गीडा, गोरखपुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 31.12.2024 के संदर्भ में उद्योग का निरीक्षण इस कार्यालय द्वारा दिनांक 08.04.2025 एवं 15.04.2025 को किया गया। विस्तृत निरीक्षण आख्या एवं निरीक्षण के समय उद्योग में स्थापित चिमनियों से उत्सर्जित फ्लू गैस की अनुश्रवण आख्या एवं उद्योग परिसर की परिवेशीय वायु गुणता की अनुश्रवण आख्या पत्र के साथ संलग्न कर उद्योग के विरुद्ध जारी कारण बताओ नोटिस दिनांक 31.12.2024 को सशर्त निस्तारित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

16.04.25

(देव कुमार गुप्त)

क्षेत्रीय अधिकारी

मेसर्स अंकुर उद्योग लि०, प्लाट नं० ए०एल०-२, सेक्टर-२३, गीडा, गोरखपुर के विरुद्ध बोर्ड मुख्यालय के पत्र दिनांक 31.12.2024 के द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में निरीक्षण आख्या।

कृपया उपरोक्त विषय के सम्बन्ध में उद्योग का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 08.04.2025 एवं दिनांक 15.04.2025 को किया गया। श्री निखिल जालान (निदेशक), उद्योग प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय उद्योग संचालित पाया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग एक इन्टीग्रेटेड स्टील प्लांट है, जो गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा) द्वारा विकसित औद्योगिक क्षेत्र के प्लाट नं० ए०एल०-२, सेक्टर-२३ पर वर्ष 2022 से स्थापित एवं संचालित है।
2. उद्योग को मिनिस्ट्री ऑफ इन्चायरमेन्ट, फारेस्ट एण्ड क्लाइमेट चेंज, भारत सरकार, नई दिल्ली के फाइल नं० जे०-11011/416/2017-आई०ए०आई०आई० (प्रथम), दिनांक 18.09.2019 एवं यथासंशोधित दिनांक 01.12.2020 के माध्यम से पर्यावरणीय स्वीकृति प्राप्त है (संलग्नक 01 के रूप में संलग्न है)।
3. उद्योग को बोर्ड मुख्यालय के पत्र सं० 32390/यू०पी०पी०सी०बी०/गोरखपुर(यू०पी०पी०सी०बी० आर०ओ०)/सी०टी०ई०/गोरखपुर/2018, दिनांक 26.10.2018 के माध्यम से पर्यावरणीय दृष्टिकोण से सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है (संलग्नक 02 के रूप में संलग्न है)।
4. उद्योग को बोर्ड मुख्यालय के पत्र दिनांक 22.06.2022 के माध्यम से एम.एस. बिलेट्स-300300 मीट्रिक टन प्रतिवर्ष, स्पंज आयरन-212500 मीट्रिक टन प्रतिवर्ष, एम.एस. रि-बार एवं स्ट्रक्चरल स्टील-291300 मीट्रिक टन प्रतिवर्ष, कैप्टिव पावर प्लांट 16 मेगावाट एवं 14 मेगावाट उत्पादन हेतु सशर्त सहमति जल एवं वायु जारी किया गया है, जिसकी वैधता दिनांक 31.12.2026 तक की है (संलग्नक 03 के रूप में संलग्न है)।
5. उक्त इन्टीग्रेटेड स्टील प्लांट में कच्चे माल के रूप में आयरन ओर, डोलोमाइट एवं कोयले का प्रयोग करके स्पंज आयरन का उत्पादन किया जाता है। स्पंज आयरन, एम०ए० स्कैप्स, फेरो एलॉय एवं पिग आयरन को कच्चे माल के रूप में प्रयोग कर एम०एस० बिलेट्स का उत्पादन किया जाता है। एम०एस० बिलेट्स को कच्चे माल के रूप में प्रयोग कर एम.एस. रि-बार एवं स्ट्रक्चरल स्टील का उत्पादन किया जाता है। पावर प्लांट में कच्चे माल के रूप में डोलाचार, राईस हस्क एवं कोयले का प्रयोग किया जाता है।
6. उद्योग में कच्चे माल यथा कोल एवं आयरन ओर, रेलवे एवं ट्रक के माध्यम से आपूर्ति की जाती है। रेलवे से आपूर्ति हेतु उद्योग द्वारा परिसर के अन्दर रेलवे साइडिंग बनाया गया है।
7. उद्योग में पावर जनरेशन हेतु 55 टी.पी.एच. क्षमता का सी.एफ.बी.सी. ब्यायलर स्थापित है, जिसमें फ्यूल के रूप में कोल, डोलाचार एवं राईस हस्क का प्रयोग किया जाता है। उक्त ब्यायलर में वायु प्रदूषण नियंत्रण व्यवस्था के रूप में इलेक्ट्रो स्टेटिक प्रेसिपिटेटर (ई.एस.पी.) तथा भूतल से 80 मीटर ऊंची चिमनी स्थापित है। निरीक्षण के समय उक्त ब्यायलर से सम्बद्ध चिमनी से उत्सर्जित होने वाले वायु प्रदूषणकारी अवयवों के अनुश्रवण का कार्य किया गया। प्रयोगशाला से प्राप्त अनुश्रवण आख्यानुसार उक्त चिमनी से उत्सर्जित होने वाले वायु प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप है। (अनुश्रवण आख्या की छायाप्रति संलग्नक 04 के रूप में संलग्न है)।
8. उद्योग के स्पंज आयरन प्लांट में 69 टी.पी.एच. क्षमता का डब्लू.एच.आर.बी. ब्यायलर स्थापित है, जिसमें फ्यूल के रूप में कोल का प्रयोग किया जाता है। उक्त ब्यायलर में वायु प्रदूषण नियंत्रण व्यवस्था के रूप में इलेक्ट्रो स्टेटिक प्रेसिपिटेटर (ई.एस.पी.) तथा भूतल से 120 मीटर ऊंची चिमनी स्थापित है। निरीक्षण के समय उक्त ब्यायलर से सम्बद्ध चिमनी से उत्सर्जित होने वाले वायु प्रदूषणकारी अवयवों के अनुश्रवण का कार्य किया गया। प्रयोगशाला से प्राप्त अनुश्रवण आख्यानुसार उक्त चिमनी से उत्सर्जित होने वाले वायु प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप है। (अनुश्रवण आख्या की छायाप्रति संलग्नक 05 के रूप में संलग्न है)।
9. उद्योग में इंडक्शन फर्नेश (30 मीट्रिकटन प्रति बैच, क्षमता के 6 क्रुसिबल स्थापित है जिसमें से 3 क्रुसिबल स्टैण्ड बाई रहते हैं) स्थापित है, जिसमें फ्यूल के रूप में विद्युत का प्रयोग किया जाता है। उक्त इंडक्शन फर्नेश से होने वाले प्रक्रिया उत्सर्जन के नियंत्रण हेतु प्राइमरी डकिंग सिस्टम के साथ वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बैग फिल्टर्स तथा भूतल से लगभग 30 मीटर ऊंची चिमनी तथा सेकेंडरी डकिंग सिस्टम के साथ वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बैग फिल्टर्स तथा भूतल से लगभग 30 मीटर ऊंची चिमनी स्थापित है। निरीक्षण के समय उक्त इंडक्शन फर्नेश से सम्बद्ध चिमनी से उत्सर्जित होने वाले वायु प्रदूषणकारी अवयवों के अनुश्रवण का कार्य किया गया। प्रयोगशाला से प्राप्त अनुश्रवण आख्यानुसार उक्त चिमनी से उत्सर्जित होने वाले वायु प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप है। (अनुश्रवण आख्या की छायाप्रति संलग्नक 06 के रूप में संलग्न है)।
10. उद्योग में कोयले की क्रसिंग से उत्सर्जित होने वाले प्रक्रिया उत्सर्जन के नियंत्रण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बैग फिल्टर एसेम्बली (संख्या -04) एवं उससे सम्बद्ध पृथक-पृथक भूतल से 30-30 मीटर उंची चार चिमनियां स्थापित हैं। निरीक्षण के दौरान कोयले की क्रसिंग बन्द होने के कारण उपरोक्त वर्णित चिमनियों की स्टैक मनिटरिंग नही की गयी।

File - 5A

h

11. उद्योग में रॉ आयरन ओर के क्रसिंग से उत्सर्जित होने वाले प्रक्रिया उत्सर्जन के नियंत्रण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बैग फिल्टर एसेम्बली (संख्या -02) एवं उससे सम्बद्ध पृथक-पृथक भूतल से 30-30 मीटर उंची दो चिमनियां स्थापित हैं। निरीक्षण के दौरान उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में आयरन ओर पैलेट का ही प्रयोग किया जा रहा है तथा रॉ आयरन का प्रयोग न किये जाने के कारण रॉ आयरन ओर की क्रसिंग की आवश्यकता नहीं है।
12. निरीक्षण के समय उद्योग परिसर के परिवेशीय वायु गुणता के अनुश्रवण का कार्य किया गया। अनुश्रवित किये गये उद्योग परिसर के परिवेशीय वायु गुणता में पार्टिकुलेट मैटर की मात्रा बोर्ड द्वारा निर्धारित मानकों से अधिक पायी गयी। (अनुश्रवण आख्या की छायाप्रति संलग्नक 07 के रूप में संलग्न है)।
13. उक्त उद्योग द्वारा भू-गर्भ जल के दोहन हेतु भू-गर्भ जल विभाग से अनापत्ति प्रमाण पत्र प्राप्त किया गया है, जिसकी वैधता दिनांक 19.06.2027 तक की है (संलग्नक 08 के रूप में संलग्न है)।
14. उद्योग को बोर्ड मुख्यालय के पत्र सं०- एच. 22026/सी०-6/वायु-528/का०ब०नो०/ गोरखपुर/2024, दिनांक 31.12.2024 के माध्यम से कारण बताओ नोटिस जारी किया गया है (संलग्नक 09 के रूप में संलग्न है)।
15. उद्योग को बोर्ड मुख्यालय के पत्र दिनांक 31.12.2024 के माध्यम से जारी कारण बताओ नोटिस के संदर्भ में उद्योग द्वारा अपना प्रतिउत्तर अपने पत्र दिनांक 31.01.2025 एवं दिनांक 11.04.2025 के माध्यम से इस कार्यालय को प्रेषित किया गया है (संलग्नक 10 के रूप में संलग्न है)।
16. उद्योग को बोर्ड मुख्यालय से जारी कारण बताओ नोटिस दिनांक 31.12.2024 में उल्लिखित कमियों के संदर्भ में इस कार्यालय द्वारा दिनांक 08.04.2025 एवं 15.04.2025 को किये गये निरीक्षण के समय अनुपालन की स्थिति निम्नवत् पायी गयी:-

क्र. सं.	कारण बताओ नोटिस दिनांक 31.12.2024 में उल्लिखित कमियां	निरीक्षण के समय अनुपालन की स्थिति
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत् व प्रभावी रूप से संचालन किया जाये।	उपरोक्त वर्णित बिन्दु संख्या 7 से 11 के अनुसार उद्योग में वायु प्रदूषण नियंत्रण हेतु स्थापित व्यवस्था यथा ईएसपी, फ्यूम इस्ट्रक्शन सिस्टम एवं बैग फिल्टर संचालित पायी गयी तथा स्थापित चिमनियों से होने वाला उत्सर्जन के अनुश्रवण में प्रचालक की मात्रा निर्धारित मानकों के अनुरूप पायी गयी है।
2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के आवागमन हेतु लगभग 2.6 कि०मी० मार्ग है एवं नेशनल हाईवे से फैक्ट्री के गेट तक लगभग 150 मी० अर्थात् कुल 2.75 कि०मी० सड़क बनी है, जिसको पक्का (Metallic) किया जाने का कार्य प्रगति पर है। निरीक्षण के दौरान लगभग 1.5 कि०मी० मार्ग पी.सी. सी. के पश्चात कंक्रीट का कार्य किया जा चुका है तथा लगभग 1.25 कि०मी० कंक्रीट का कार्य किये जाने का कार्य प्रगति पर है। (फोटोग्राफ्स संलग्न 11 के रूप में संलग्न हैं)। उद्योग परिसर के अन्दर मार्ग के किनारे धूल शमन हेतु कुल 55 वाटर स्प्रीकलर्स स्थापित किये जा चुके हैं, जो कि निरीक्षण के दौरान सुचारु रूप से कार्यरत पाये गये (फोटोग्राफ्स संलग्न 12 के रूप में संलग्न हैं)। उद्योग की बाउन्ड्रीवाल के किनारे लगभग 20 और वाटर स्प्रीकलर स्थापित किया जाना है, जिसे 04 माह में पूर्ण किया जाना प्रस्तावित है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कन्ट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मेन्टेन की जाये।	निरीक्षण के दौरान वायु प्रदूषण नियंत्रण व्यवस्था के पैनलों पर पृथक-पृथक एनर्जी मीटर स्थापित पाये गये तथा उक्त एनर्जी मीटर हेतु उद्योग द्वारा लॉगबुक बनायी गयी है एवं मेन्टेन किया जा रहा है।
4	उद्योग परिसर में वायु उत्सर्जन श्रोतों को लक्षित करते हुए पी०टी० जेड कैमरों की स्थापना अविलम्ब की जाये तथा आई०पी० एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	उद्योग परिसर में 02 पीटीजेड कैमरा स्थापित कर लिया गया है।

5/5/25

h

5	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	निरीक्षण आख्या के बिन्दु संख्या 2, 3 एवं 4 के अनुसार उद्योग को पर्यावरणीय क्लीरेन्स, सीटीई एवं सीटीओ निर्गत किया गया है तथा उसकी अनुपालन आख्या उद्योग द्वारा प्रेषित की गयी है।
6	उद्योग में शून्य उत्प्रवाह निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	उद्योग परिसर के बाहर किसी भी प्रकार का औद्योगिक उत्प्रवाह निस्तारित नहीं किया जा रहा है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/एन.ए.बी.एल. प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	दिनांक 08.04.2025 को निरीक्षण के दौरान उद्योग परिसर के अन्दर क्षेत्रीय कार्यालय, गोरखपुर प्रयोगशाला द्वारा परिवेशीय वायु गुणता की जाँच की गयी। संलग्न रिपोर्ट के अनुसार पीएम 10 की मात्रा 197.56 माइक्रोग्राम/नार्मलघन मीटर पायी गयी।
8	उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।	अनुपालन बिन्दु संख्या 02 के अनुसार।
9	उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर स्प्रिंकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।	उद्योग परिसर के अन्दर मार्ग के किनारे धूल शमन हेतु कुल 55 वाटर स्प्रिंकलर्स स्थापित किये जा चुके हैं, जो कि निरीक्षण के दौरान सुचारु रूप से कार्यरत पाये गये। उद्योग की बाउन्ड्रीवाल के किनारे लगभग 20 और वाटर स्पीकलर स्थापित किया जाना है, जिसे 04 माह में पूर्ण किया जाना प्रस्तावित है।
10	उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।	उद्योग परिसर में कोल एवं आयरन ओर रेलवे ट्रैक से अनलोडिंग कर भण्डारित किये जाने हेतु परिसर के अन्दर-15000 टन क्षमता के 02 एवं 20000 टन क्षमता का 01 अर्थात् कुल 03 कवर्ड शेड स्थापित किये गये हैं।
11	उक्त उद्योग सहजनवा, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्र के समीप बने चहारदीवारी जो टिन शेड से बनाया गया है, को पूर्ण नहीं किया गया है।	उद्योग से सटे आवासीय क्षेत्र के समीप लगभग 12 फीट ऊँची ब्रिक वाल एवं उसके उपर लगभग 10 फीट ऊँची जी0आई0 शीट की बाउन्ड्री स्थापित की गयी है। इस प्रकार आवादी की तरफ भू-तल से लगभग 22 फीट ऊँची बाउन्ड्रीवाल स्थापित की गयी है। बाउन्ड्रीवाल से सटे लगभग 20 वाटर स्प्रिंकलर लगाया जाना प्रस्तावित है।
12	उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरित पट्टिका विकसित नहीं की गयी है।	उद्योग परिसर के अन्दर एवं आवासीय क्षेत्र के समीप लगभग 10000 वृक्षों की हरित पट्टिका विकसित की गयी है तथा आगामी मानसून सत्र में 5000 वृक्षों की हरित पट्टिका विकसित किया जाना प्रस्तावित है।
13	उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।	उद्योग में ईंधन के जलने से जनित राख को पानी से गीला करके एकत्र किया जाता है तथा नियमित रूप से कवर्ड वाहनों के माध्यम से निचली भूमि की भराई हेतु भेज दिया जाता है। निरीक्षण के दौरान उद्योग प्रतिनिधि को निर्देशित किया गया कि उद्योग से जनित राख को नियमित रूप से गीला रखा जाये तथा परिसर के अन्दर नियमित रूप से पानी का छिड़काव किया जाये ताकि परिवेशीय वायु गुणता प्रभावित न हो।

उपरोक्त से स्पष्ट होता है कि उद्योग को बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 31.12.2024 के अनुक्रम में उद्योग द्वारा सुधारात्मक कार्यवाही की जा रही है तथा उपरोक्त वर्णित बिन्दु संख्या 07 के अनुसार उद्योग परिसर की वायु गुणता में सुधार आया है। अतः उद्योग द्वारा प्रेषित प्रत्यावेदन/उत्तर दिनांक 11.04.2025 में शेष कार्यों को पूर्ण करने हेतु उल्लिखित समय सीमा के परिप्रेक्ष्य में कार्य को निर्धारित समय सीमा के अन्दर पूर्ण किये जाने के दृष्टिगत उद्योग से धनराशि रू0 1000000/- (रू0 दस लाख) मात्र की बैंक गारन्टी प्राप्त करते हुये वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपठित धारा-21(4) के अन्तर्गत उद्योग के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को वायु (प्रदूषण निवारण तथा नियंत्रण)

5/5/25

5/5/25

अधिनियम, 1981 की धारा-31ए अन्तर्गत निर्देश में परिवर्तित करते हुये उद्योग को निम्नलिखित निर्देश जारी किये जाने की संस्तुति की जाती है:-

1. नेशनल हाईवे से उद्योग के मुख्य द्वार तक एवं इकाई परिसर के अन्दर समस्त रोड को 03 माह के अन्दर पक्का (Metallic) किया जाना सुनिश्चित किया जाये।
2. उद्योग द्वारा आबादी की तरफ ऊँची की गयी बाउन्ड्रीवाल के किनारे प्रस्तावित 20 अद्व वाटर रिप्रकंलर्स की स्थापना 03 माह के अन्दर पूर्ण किया जाना सुनिश्चित किया जाये।
3. उद्योग परिसर के अन्दर आगामी मानसून सत्र के दौरान पर्याप्त मात्रा में ऊँचे घने प्रदूषण रोधी प्रजाति के वृक्षों का रोपण किया जाना सुनिश्चित किया जाये।
4. उद्योग परिसर में फ्यूजिटिव इमीशन के नियंत्रण हेतु वाटर रिप्रकंलर का संचालन करते हुये पर्याप्त मात्रा में पानी का छिड़काव किया जाना सुनिश्चित किया जाये तथा उद्योग से जनित राख को पानी से गीला कर कवर्ड वाहन के माध्यम से ले जाया जाये तथा उक्त राख को इस प्रकार से निस्तारित किया जाये कि आस-पास के वातावरण पर कोई प्रतिकूल प्रभाव न पड़े।

उपरोक्तानुसार आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

*R.M.*  
16/04/25  
(राम मिलन वर्मा)  
वैज्ञानिक सहायक

*Kumar*  
16/04/25  
(देव कुमार गुप्ता)  
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी, (वृत्त-6),

**F. No. J-11011/416/2017-IA.II(I)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Impact Assessment Division)**

Indira Paryavaran Bhawan  
 Jor Bagh Road, Aliganj,  
 New Delhi - 110003  
 E-mail: dirind-moefcc@gov.in  
 Tel: 011-24695368  
 Dated: 18.09.2019

To,

**M/s Ankur Udyog Limited (Steel Division)**  
 Plot No. AL-2, Sector 23, GIDA Industrial Area,  
 Village Sahbazganj & Domharmafi, Tehsil Sahjanwa  
 District Gorakhpur, Uttar Pradesh

**Subject:** Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler} by **M/s Ankur Udyog Ltd (Steel Division)** located at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, **Uttar Pradesh - Environmental Clearance** regarding.

Sir,

This is reference to your online application vide proposal No. IA/UP/IND/75680/2018 dated 19.01.2019 along with Form - 2 and copies of EIA/EMP report seeking environmental clearance under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category "A" EIA Notification, 2006 and the proposal is appraised at Central level.

2. The proposal of **M/s. Ankur Udyog Limited (Steel Division)** to set up Mini Integrated Steel plant at Plot No. AL-2, Sector 23, GIDA Industrial Area, Sahbazganj and Domharmafi Villages, Sahjanwa Tehsil, Gorakhpur District, Uttar Pradesh was initially received in the Ministry on 02.07.2018 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised in 34<sup>th</sup> EAC (Industry-1) meeting held during 6-7<sup>th</sup> August 2018 for prescribing ToRs for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToR to the project vide Lr. No. IA-J 11011/146/2017-IA.II(I) dated 20.08. 2018
3. The proposed Mini Integrated Steel Plant envisages the following manufacturing units and products:

o/c

PA

S.No.	Units	Product	Plant Configuration	Production Capacity	
1.	DRI Kilns	Sponge Iron	2 x 500 TPD	3,30,000 TPA	
2.	Steel Melt Shop; Induction Furnace (1,080 TPD), Ladle Refining Furnace (1 x 35T) & Billet Caster (1 x 3 Strand)	MS Billets / Hot metal for hot charging	1,080 TPD	3,56,400 TPA	
3.	Rolling Mill	MS Re-Bars (TMT) & Structural Steel	1,080 TPD	3,56,400 TPA	
4.	Power Generation	WHRB	Electricity	2 x 50 TPH	24 MW
		CFBC Boiler	Electricity	1 x 110 TPH	26 MW

- The total land earmarked for the proposed project will be 79 acres (32 Ha.) which is in Gorakhpur Industrial Development Authority (GIDA). No forest land involved. It has been reported that no natural water body / stream exists in the plant area. A drain is passing adjacent to the Project Boundary in NE direction. No modification/ diversion in the existing natural drainage pattern at any stage has been proposed.
- The topography of the area is flat and reported to lies between 26.7539.22° to 26.762708° North latitude and 83.202008° to 83.207189° East longitude in Survey of India Topo sheet no. 63 N/1 at an elevation of 80 m AMSL. The ground water table reported to ranges between 1.47 to 4.49 mbgl below the land surface during the post-monsoon season and 4.38 to 7.66 mbgl below the land surface during the pre-monsoon season.
- There are no notified National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve/ migratory routes for Birds within 10 Km. radius of the plant. There are no Schedule- I fauna exists in the study area.
- Process details are provided in the EIA report and list of raw materials for the proposed project are given as below:

S.No.	Raw Material	Quantity (TPA)	Source	Mode of Transport	
<b>For DRI Kilns (Sponge Iron) – 3,30,000 TPA</b>					
1	Iron Ore	2,37,600	Odisha, NMDC	By Rail	
2	Iron Ore Pellets	2,97,000	Odisha	By Rail	
3	Coal	Indian Coal	4,29,000	Jharkhand	By Rail
		Imported Coal	2,97,000	Indonesia / South Africa / Australia	Through sea route & Rail
4	Dolomite	16,500	Local Area	By road (through covered trucks)	
<b>For Steel Melting Shop (MS Billets) – 3,56,400 TPA</b>					
1	Sponge Iron	3,30,000	Own generation	----	
2	MS Scrap / Pig Iron	1,00,000	Local Area	By road	

S.No.	Raw Material	Quantity (TPA)	Source	Mode of Transport	
				(through covered trucks)	
3	Ferro alloys	5,300	Local Area	By road (through covered trucks)	
<b>For Rolling Mill (TMT bars &amp; Structural Steel) – 92,400 TPA (1 x 280 TPD) (through Re-Hearing Furnace)</b>					
1	MS Billets	66,000 34,000	Own generation & Chhattisgarh, West Bengal, Local Area	---- By Rail / Road (through covered trucks)	
2	Furnace oil (OR) Pulverized Coal	4,620 18,500	Local Market Jharkhand	By road (through covered trucks) By Rail	
<b>For Rolling Mill (MS Re-Bars &amp; Structural Steel) – 2,64,000 TPA (through hot charging) 1 x 800 TPD</b>					
1	Hot metal	2,90,400	Own generation	Internal online charging through CCM	
<b>For CFBC Boiler - Power Generation 26 MW</b>					
1	Dolochar	99,000	Own generation	----	
2	Coal	Indian Coal Imported Coal	1,40,400 90,000	Jharkhand, UP, MP Indonesia / South Africa / Australia	By rail Through sea route & Rail
3	Rice Husk	40,000	Local Market	By road (through covered trucks)	

8. The targeted production capacity of the plant is Sponge Iron of 0.33 million TPA, TMT bars / Structural Steels of 0.35 million TPA & Power Generation of 50 MW. Imported Coal would be supplied by M/s. Kan Minerals, Visakhapatnam. Imported Coal transportation will be done by rail from Vizag port to the site. Iron Ore and Iron Ore fines will be transported from Odisha by rail directly at the site. Railway siding at the site is envisaged in the proposal.
9. Water requirement for the proposed project will be 1800 KLD, which will be sourced from Ground Water. No Objection Certificate for abstraction of ground water was accorded to the project by Central Ground Water Authority (CGWA) vide Letter No. CGWA/OC/IND/ORIG/2019/4878 dated 26.02.2019 which is valid upto 25.02.2021.
10. Total power required for the proposed plant operations will be 50 MW which will be sourced from the captive power plant of 50 MW. Required power for construction and for

back up load of ~ 10 MW will be procured from state grid, i.e., Purvanchal Vidyut Vitran Nigam Limited (PuVVNL).

11. Baseline Environmental Studies were conducted during winter season i.e., from 1<sup>st</sup> March to 31<sup>st</sup> May 2018. Ambient air quality monitoring has been carried out at eight locations and the data submitted indicated: PM<sub>2.5</sub> (25.2 to 48.9 µg/m<sup>3</sup>), PM<sub>10</sub> (44.5 to 82.7 µg/m<sup>3</sup>), SO<sub>2</sub> (7.4 to 14.8 µg/m<sup>3</sup>), NOx (8.1 to 24.8 µg/m<sup>3</sup>) & CO (394 to 1350 µg/m<sup>3</sup>). The results of the modeling study indicates that the maximum increment of GLC due to the operation of proposed units & Vehicular emissions will be 3.1 µg/m<sup>3</sup> with respect to PM<sub>10</sub>, 14.5 µg/m<sup>3</sup> with respect to SO<sub>2</sub>, 14 µg/m<sup>3</sup> with respect to NOx & 2.3 µg/m<sup>3</sup> with respect to CO.
12. Ground water quality has been monitored at eight locations in the study area are analysed. The data submitted indicated pH: 7.2 to 8.1, Total Hardness: 211 to 283 mg/l, Chlorides: 158 to 206 mg/l, Fluoride: 0.75 to 1.1 mg/l. Heavy metals are within the limits. Surface water samples were analyzed from four (4) locations in the study area and analysed. The data submitted indicated pH: 7.3 to 7.8 and DO: 3.2 to 4.2 mg/l.
13. Noise levels are in the range of 44.40 dBA to 65.45 dBA during 1<sup>st</sup> March to 31<sup>st</sup> May 2018.
14. The project is situated in Gorakhpur Industrial Development Area (GIDA). No R&R is involved.
15. The generated Solid wastes from the project will be stored in storage yard above the ground level and Fly ash will be stored in Silo.

S.No.	Waste	Quantity (TPA)	Proposed method of disposal
1	Ash from DRI	59,400	Shall be given to Cement Plants & Brick manufacturers.
2	Dolochar	99,000	Shall be used in CFBC Boiler as fuel.
3	Kiln Accretion Slag	2,970	Shall be used in road construction & given to brick manufacturers.
4	Wet scrapper sludge	15,180	Shall be used in road construction & given to brick manufacturer.
5	SMS Slag	35,640	Slag from SMS shall be crushed and iron will be recovered & then remaining non -magnetic inert material shall be used as sub base material in road construction.
6	End Cuttings from Rolling Mill	10,692	Shall be reused in the SMS
7	Mill scales from Rolling Mill	7,128	Mill scales shall be given to nearby Ferro alloys manufacturing units / casting units.
8	Ash from Power Plant (with Indian Coal + dolochar)	1,00,305	Ash generated shall be given to Cement Plants / Brick Manufacturers.

9	Ash from Power Plant (with imported Coal + dolochar)	66,381	Ash generated shall be given to Cement Plants / Brick Manufacturers.
---	---	--------	--

16. An area of **10.9 ha** will be developed as green belt as per CPCB guidelines, out of total plant area of **32 ha**, which is about 33% of the total land area proposed for the project.
17. The capital cost of the project is Rs.330 Crores and the proposed cost for Environmental Management Plan (EMP) is Rs. 28 Crores. The proposed annual recurring cost towards the environmental protection measures is Rs. 185 Lakhs /annum.
18. The employment generation is 500 people during operation of the proposed project and 1000 people during construction of the proposed units.
19. The project was accorded in-principle approval for private railway siding at Sahjanwa station in Lucknow division vide letter No.T/555/216/AULSD/SWA dated 11.03.2019 by NE Railways, Gorakhpur.
20. Public Hearing of the project was held on 09.10.2018 at project site under the Chairmanship of District Magistrate, Gorakhpur for production of 0.33 MTPA of Sponge Iron, 0.35 MTPA of MS Billets, 0.35 MTPA of MS Re-Bars (TMT) / Structural Steels & Power Generation of 50 MW. The issues raised during public hearing were related to crop damage, control of Air pollution, Water Pollution, Plantation, Employment, CER etc. Based on the issues raised in the public hearing and need based assessment conducted in the study area, an amount of Rs.5.45 Crores was earmarked for Corporate Environment Responsibility (CER) based on public hearing issues in accordance with the Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018.
21. Further, an action plan for recharging rainwater within and outside the plant premises comprising a budget provision of Rs.91.25 lakhs was submitted based on the study conducted in addition to implementation expenditure of CER and EMP. It was proposed to construct harvesting structures in the plant premises and through ponds nearby for recharging 165,000 KL, i.e., 500 KLD and 467, 262 KL, i.e., 1416 KLD respectively.
22. It is reported that Writ petitions were filed before the Hon'ble High Court of Allahabad (Writ C no. 1110/2011 & 4513/2011) against land allotment by GIDA to Ankur Udyog Limited. The Hon'ble High Court of Allahabad after hearing the matter was pleased to dismiss the Writ petitions, vide its order dated 02.07.2018. Subsequently Special Leave Petitions were filed before the Hon'ble Supreme Court of India (SLP (C) No. 27615/2018 & 30927/2018). The Hon'ble Supreme Court of India after hearing the matter was pleased to dismiss the petitions, vide its order dated 16.01.2019. Consequent to the order of Hon'ble Supreme Court of India, there is no litigation is pending against the project / land on which the project is proposed as on date.
23. Name of the consultant: M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd, Hyderabad [S.No. 117, List of QCI Accredited Consultant Organizations Rev. 73, February 08, 2019].

24. The proposal was considered in the Re-constituted EAC (Industry-I) meetings held during 20-22<sup>nd</sup> February 2019, 27-29<sup>th</sup> March 2019 and 29-31<sup>st</sup> May 2019. After detailed deliberations, the committee recommended the proposal with the following specific and sector specific general conditions at para 25 below.
25. The Ministry considered the above recommendation of EAC (Industry-I) and here by decide to accord Environmental Clearance to M/s Ankur Udyog Ltd for Establishment of Integrated Steel Plant [DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW (24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler] at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, Uttar Pradesh with the following specific and sector specific general conditions.

**A. SPECIFIC CONDITIONS:**

- i. Railway siding shall be completed in a time frame of five years or before commissioning of the project at full capacity, whichever is earlier.
- ii. Project Proponent shall adopt 100 % hot charging and the coal gasifier shall not be installed.
- iii. Air cooled condenser shall be used in the power plant.
- iv. Rain water harvesting and recharge shall be more than the water consumption. In case, adequate area within the premises is not available, the PP may go for rain water harvesting/recharging outside the factory premises.
- v. Monitoring of rain water harvesting/recharging shall be done as per the monitoring schedule submitted to the Ministry vide letter dated 29.5.2019.
- vi. Bi-flue stack of 114 m height shall be provided, common for both the DRI kilns.

**B. GENERAL CONDITIONS:**

**I. Statutory compliance:**

- i. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- ii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- iii. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time

## II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012(Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants)as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. The cameras shall be installed at suitable locations for 24X7 recording of battery emissions on the both sides of coke oven batteries and videos shall be preserved for at least one-month recordings.
- v. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- vi. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- viii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- ix. Secondary emission control system shall be provided at SMS Converters.
- x. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
- xi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- xii. Recycle and reuse iron ore fines, coal and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.

- xiii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- xiv. Facilities for spillage collection shall be provided for coal (Chain conveyors, land based industrial vacuum cleaning facility).
- xv. Land-based APC system shall be installed to control coke pushing emissions.
- xvi. In case concentrated ammonia liquor is incinerated, adopt high temperature incineration to destroy Dioxins and Furans. Suitable NOx control facility shall be provided to meet the prescribed standards.
- xvii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xviii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
- xix. The project proponent shall install Dry Gas Cleaning Plant with bag filter for SMS converter.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the ETP for coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
- v. Adhere to 'Zero Liquid Discharge'
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- viii. Tyre washing facilities shall be provided at the entrance of the plant gates.
- ix. CO<sub>2</sub> injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal recycling of treated water for converter gas cleaning.
- x. The project proponent shall practice rainwater harvesting to maximum possible extent.
- xi. Treated water from ETP of COBP shall not be used for coke quenching.
- xii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xiii. The project proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

#### IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

#### V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Use hot charging of slabs and billets/blooms as far as possible.
- iii. Waste heat recovery systems shall be provided in all units where the flue gas or process gas exceeds 300°C.
- iv. Explore feasibility to install WHRS at Waste Gases from all reheating furnaces and if feasible shall be installed.
- v. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- vi. Provide LED lights in their offices and residential areas.
- vii. Ensure installation of regenerative type burners on all reheating furnaces.

#### VI. Waste management

- i. Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to SMS.
- ii. Used refractories shall be recycled as far as possible.
- iii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic waste.

- iv. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
- v. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- vi. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- vii. The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanizing, chrome plating mills etc. shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- viii. Kitchen waste shall be composted or converted to biogas for further use.

#### **VII. Green Belt**

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

#### **VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

#### **IX. Corporate Environment Responsibility**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms /

conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Iron and Steel plants shall be implemented.

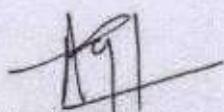
#### X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the

Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- iv. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- v. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority.

  
(A.K. Agrawal)  
Director

**Copy to:-**

1. **The Secretary**, Department of Environment, Government of Uttar Pradesh, Secretariat Lucknow, Uttar Pradesh.

2. **The Additional Principal Chief Conservator of Forests(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
3. **The Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
4. **The Chairman**, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
5. **The District Collector**, Gorakhpur District, Uttar Pradesh State.
6. Guard File/Record File/Monitoring File.
7. MoEF&CC Website.

  
(A.K. Agrawal)  
Director

F. No. J-11011/416/2017-IA.II(I)  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Impact Assessment Division)

Indira Paryayaran Bhawan  
 Jor Bagh Road, Aliganj,  
 New Delhi - 110003  
 E-mail: dirind-moefcc@gov.in  
 Tel: 011-24695368  
 Dated: 01.12.2020

To  
**M/s Ankur Udyog Ltd (Steel Division)**  
 Plot No. AL-2, Sector 23, GIDA Industrial Area,  
 Village Sahbazganj & Domharmafi, Tehsil Sahjanwa,  
 District Gorakhpur, Uttar Pradesh.

**Subject:** Establishment of Integrated Steel Plant (DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler] by **M/s Ankur Udyog Ltd (Steel Division)** located at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, **District Gorakhpur, Uttar Pradesh- Amendment in Environment Clearance -regarding.**

Sir,

This has reference to your online application vide proposal no. IA/UP/IND/159657/2020 dated 22/06/2020 along with Form 4 and other documents for seeking amendment in Environment Clearance (EC) for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category "A" EIA Notification, 2006 and the proposal is appraised at Central level.

- M/s Ankur Udyog Ltd was accorded EC for the project Integrated Steel Plant (DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler] vide letter File No. J-11011/416/2017-IA.II(I) dated 18/09/2019.

**Details submitted by the project proponent**

- The amendments were sought in the existing EC for 1) Including the Rainwater harvesting cost in the CER budget and there by amendment of CER budget allocation 2) 100 % hot charging of billets. The details are as given the table below.

*Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant (DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]*

Point No. 1		
As per EC	As per EC Order vide dated 18 <sup>th</sup> September 2019	Request
Pg. No. 5, Paragraph no. 21 of the EC	"Further, an action plan for recharging rainwater within and outside plant premises comprising a budget provision of Rs.91.25 lakhs was submitted based on the study conducted <u>in addition to implementation expenditure of CER and EMP</u> "	<p>We would like to bring to your kind notice that the Budget provision of <b>Rs. 91.25 Lakhs for recharging rain water is a part of the CER Budget</b> submitted as per the advice of EAC during presentation.</p> <p>Please refer to Page no. 35 &amp; Point no. 7.1.30 of the MoM of 7<sup>th</sup> meeting of the Re-constituted EAC (Industry-1) held during 29-31<sup>st</sup> May, 2019 stating "<b>Revised CER after considering the Cost for artificial recharging i.e. Rs. 91.25 Lakhs</b>" which has been indicated in the table as below.</p>
Point no. 2		
Page no. 6, Specific Condition no. II of the EC	" <u>Project Proponent shall adopt 100 % hot charging</u> and the coal gasifier shall not be installed"	<p>In the EIA report submitted to the Hon'ble Ministry as part of EC appraisal we have proposed 1 x 800 TPD Rolling Mill to produce 2,64,000 TPA of MS Re-Bars (TMT) &amp; Structural Steel with <b>Hot charging</b> (75% of total Billets) &amp; 1 x 280 TPD Rolling mill to produce 92,400 TPA of MS Re-Bars (TMT) &amp; Structural Steel using <b>re-heating furnace</b> (25% of total billets).</p> <p>This issue of re-heating furnace was discussed at length before the Hon'ble EAC. Please refer to the MOM of the 4<sup>th</sup> Meeting of the Re-constituted EAC (Industry -1) page no. 16, paragraph 24(vii) recommendation of the committee "<u>Confirmation regarding use of FO only in reheating furnace</u>"</p> <p>As advised by the Ministry/EAC we have dropped the coal gasifier proposal in the reheating furnace and</p>

*Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant (DR) Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]*

		<p>the same has been confirmed to the Ministry/EAC in our reply submitted to ADS dated 27<sup>th</sup> February, 2019 wherein we have undertaken that <u>"We do hereby confirm that we will use Furnace Oil (FO) /Pulverised coal in reheating furnace."</u></p> <p>100% Hot Charging is technically not possible. This matter was discussed in detail before the Hon'ble EAC. Accordingly our submission for use Furnace Oil (FO) /Pulverised coal in reheating furnace was found satisfactory and we were advised not install coal gasifier.</p> <p>Even in the General Conditions no. V under Energy Conservation measures condition No. (ii) Of the EC accorded to us, it has been mentioned that <u>Use hot charging of slabs and billets/blooms as far as possible.</u></p> <p>Hence it is requested that this condition be corrected as below-</p> <p><u>"Use Hot Charging of slabs and billets / blooms as far as possible and the coal gasifier shall not be installed".</u></p>
--	--	---

#### Observations of the committee

4. The proposal was considered in the 27<sup>th</sup> meeting of Reconstitute Expert Appraisal Committee (Industry-I) held during 30<sup>th</sup> July-1<sup>st</sup> August, 2020
5. During the discussions, the committee opined that Rain Water Harvesting is a regulatory requirement and it cannot be considered under CER activities as it was not drawn from Public hearing issues or SIA studies during the preparation of EIA report.
6. Hot charging of billets upto 90% is possible and LDO can be allowed for reheating furnace in case of emergency.

#### Recommendations of the Committee:

7. In view of foregoing, after detailed deliberations, the committee recommended to amend the EC for 90% billets for hot charging and use of LDO for reheating furnace during emergency for remaining billets, i.e., for 10% of production.

*Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant (DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (15 Billets-Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW (24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler)*

**Decision of MoEF&CC**

8. The Ministry considered the recommendation of EAC and here by decided to accord amendment to the EC dated 18/09/2019 only for 90% billets for hot charging and use of LDO for reheating furnace during emergency for remaining billets, i.e., for 10% of production.
9. All other terms and conditions in the EC dated 18/09/2019 shall remain unchanged. This issues with the approval of Competent Authority.

(A.K. Agrawal)  
Director

**Copy to:-**

- 1) **Secretary**, Department of Environment, Government of Uttar Pradesh, Secretariat Uttar Pradesh, Sachivalaya, Bapu Bhawan, Adjacent to Vidhan Sabha, Lucknow - 226001.
- 2) **Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector "H", Aliganj, Lucknow - 226020.
- 3) **Member Secretary**, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3<sup>rd</sup> Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow - 226 010.
- 4) **Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
- 5) **Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
- 6) **District Collector**, District Gorakhpur, Government of Uttar Pradesh
- 7) **Guard File / Record file / Monitoring file.**
- 8) **MOEF&CC Website.**

(A.K. Agrawal)  
Director

*Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant (DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,36,400 TPA), Rolling Mill (3,36,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]*



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Validity Period :04/09/2018 To 03/09/2023

Ref No. -  
32390/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2018

Dated:- 26/10/2018

To ,

Shri Ankur Jalan  
M/s ANKUR UDYOG LIMITED  
Plot No AL - 02, Sector - 23, GIDA, NH - 28, Sahjanwa, Gorakhpur ,GORAKHPUR,273209  
GORAKHPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no 2988757 dated - 04/09/2018 .After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Iron Ore - 237600.0 TPA	Metric Tonnes/Year	
Iron Ore Pellet - 297000.0 TPA	Metric Tonnes/Year	
Imported Coal - 297000.0 TPA	Metric Tonnes/Year	
Dolomite - 16500.0 TPA	Metric Tonnes/Year	
Indian Coal - 429000.0 TPA	Metric Tonnes/Year	
Sponge Iron - 330000.0 TPA	Metric Tonnes/Year	
MS Scrap / Pig Iron - 100000.0 TPA	Metric Tonnes/Year	
Ferro Alloy - 5300 TPA	Metric Tonnes/Year	
MS Billets - 34000.0 TPA	Metric Tonnes/Year	
MS billets - 66000 TPA (Own generation)	Metric Tonnes/Year	
Dolochar - 99000 TPA	Metric Tonnes/Year	
Indian Coal - 140400 TPA	Metric Tonnes/Year	
Imported Coal - 90,000 TPA	Metric Tonnes/Year	
Rice Husk - 40000.0 TPA	Metric Tonnes/Year	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Sponge Iron - 330000.0 TPA	31000
MS Billet - 356400.0 TPA	33480
MS Re Bars & Structural Steel - 356400.0 TPA	33480
Power (WHRB - 24 MW & CFBC - 26 MW)	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
0	Metric Tonnes/Day	0	0

E: Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Tube Well	1800.0

F. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	25.0
Boiler	865.0
Industrial	910.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Furnace oil	13.6	Used as fuel in Reheating furnace
Others	300	Used as fuel in boiler
Coal	1546	Used as fuel in boiler, DRI Kiln , Induction Furnace and Boiler

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 03/09/2023 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.
- Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees

**Specific Conditions:**

1. This consent to establish is valid only for production of Sponge Iron 1000 Ton/Day, Induction Furnace 90 Ton/Day, Rolling Mill (M.S. Bars 800 ton/day, Structural Steel 280 ton/day & Power Plant 50 Megawatt.
2. This CTE is valid only after issuing the Environment clearance from MOEF & C.C. Government of India.
3. Unit must have to achieve the Consent to operate before expansion of production.
4. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
5. The industry shall be install the proper capacity of ETP according project report.
6. The industry shall be install the proper capacity of industry.
7. No effluent should be discharge out side of the factory premises.
8. NOC from CGWA must be obtain before the start of the production.
9. Separate Energy Meter must be installed on ETP & STP.
10. The industry shall be install electro static precipitator for Control of Air Pollution.
11. The fly ash should be scientifically disposed off so no complaint could not achieve.
12. The industry shall be submit Ash Management Plan within one month.
13. The industry shall be submit Air Pollution Control System from unloading of raw material.
14. The industry shall be install water curtaining around the unloading site of raw material.
15. the industry shall be covered of raw material yard.
16. The industry is directed to install roof top rain water harvesting for recharging of rain water.
17. On-line effluent quality monitoring system should always link the server of CPCB and UPPCB
18. On-line emission continues monitoring system should be install on Air Pollution Control system.
19. The boiler in the industry must use bio coal or bio briquette up to 20% as per availability.
20. The industry is directed to comply the order of CPCB and Ministry of Environment, Forest & Climate Change, Government of India regarding Textile Industries.
21. The industry is directed to comply the provisions of Hazardous and other Waste (Management & Trans boundary Movement)Rules, 2016.
22. The industry is directed to comply the provisions of municipal solid waste management rules, 2016.
23. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs within 15 days of issuance of the certificate, comprising above condition no 1 to 21 for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 26/11/2018 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

PRAMOD KUMAR  
AGARWAL  
Digitally signed by PRAMOD  
KUMAR AGARWAL  
Date: 2018.11.06 16:25:08 +05'30'  
Dated:- 26/10/2018

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

PRAMOD KUMAR  
AGARWAL  
Digitally signed by PRAMOD  
KUMAR AGARWAL  
Date: 2018.11.06 16:25:40 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 26832512

Ref. No : 25321/UPPCB/Gorakhpur(UPPCBRO)/HWM/GORAKHPUR/2024

Dated :13/08/2024

To,

M/s ANKUR UDYOG LIMITED STEEL DIVISION

AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur 273209 allotted by the  
Gorakhpur Industrial Development Authority (GIDA), GORAKHPUR, 273209

Tehsil :Bansgaon

District :GORAKHPUR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 25321 and 13/08/2024 .
2. Reference of application (No. and date) 26832512 and 04/07/2024 .
3. Mr NIKHIL JALAN of M/s ANKUR UDYOG LIMITED STEEL DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1-(Used/Spent Oil)	Through TSDF	5.0 KL/Annum
2	Cat-33.1 (Chemical Containing Residue from Decontamination and Disposal))	Through TSDF	2.0 TPA
3	Cat-33.2 (Sludge from Treatment of Waste Water Arising out of Cleaning/Disposal of Barrels/Containers)	Through TSDF	1.0 MTA

1. The authorization shall be valid for a period of 03/07/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

#### **B Specific Conditions of Authorization**

1. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2. The authorization shall be valid upto dated 03.07.2029, if not suspended or cancelled earlier.
3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule - 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the

environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB.

27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

**Rajendra Singh**  
Digitally signed  
by Rajendra  
Singh  
Date: 2024.09.11  
10:46:19 +05'30'  
( Authorized Signatory )

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action .

Rajendra Singh  
a Singh

Digitally signed  
by Rajendra Singh  
CEO/EE, U.P. PCB  
Date: 2024.09.11  
10:46:33 +05'30'



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्गीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158576/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022 Date: 22/06/2022

To,

M/s

**ANKUR UDYOG LIMITED**

Plot No AL - 02, Sector - 23, GIDA, , Sahjanwa, Distt - Gorakhpur ,GORAKHPUR,273209

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16750886 Date-22/06/2022

CCA is hereby granted to **ANKUR UDYOG LIMITED** located at Plot No AL - 02, Sector - 23, GIDA, , Sahjanwa, Distt - Gorakhpur ,GORAKHPUR,273209. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ANKUR UDYOG LIMITED** granted for the period from 13/06/2022 to 31/12/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 50048.00 Lakhs

S No	Product	Quantity	Unit
1	MS Billets	300300	Metric Tonnes/Year
2	Sponge Iron	212500	Metric Tonnes/Year
3	MS Re Bar and Structural Steel	291300	Metric Tonnes/Year
4	Captive Power Plant (16 MW- WHRB)	16	Megawatt
5	Captive Power Plant (14 MW- CFBC)	14	Megawatt

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	15 KLD	STP
Industrial	Recycling of Cooling Water	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
1	pH	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD (mg/L)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	TSS (mg/L)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Fecal Coliform (MPN/100ml)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Remarks	15 KLD Treated Sewage

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	625TPD DRI kilns with 69TPH WHRB (Electro Static Precipitators (ESP) – 1 nos.)		1	Particulate Matter	As per E(P)A Rules, 1986

2	03nos x 30T capacity (900TPD) Induction Furnaces with CCM (Fume Extraction system with bag filters 02 Nos.) for Primary Fume Extraction		2	Particulate Matter	As per E(P)A Rules, 1986
3	03nos x 30T capacity (900TPD) Induction Furnaces with CCM (Fume Extraction system with bag filters 02 Nos.) for Secondary Fume Extraction		3	Particulate Matter	As per E(P)A Rules, 1986
4	55 TPH CFBC Boiler with Electro Static Precipitator s		4	Particulate Matter	As per E(P)A Rules, 1986

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Particulate Matter	As per E(P)A Rules, 1986
4	4	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**6. Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

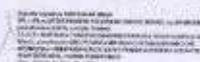
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

**Chief Environmental Officer, Circle-6**

RAM KUMAR  
SINGH



Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**Chief Environmental Officer, Circle-6**

RAM KUMAR SINGH



**Annexure**

**Specific Conditions**

1. This consent is valid for production of MS Billets (3,00,300 TPA), Sponge Iron (2,12,500 TPA), MS Re Bar and Structural Steel (2,91,300 TPA) and Captive Power Plant (16 MW- WHRB & 14 MW- CFBC) maximum.

2. The all conditions mentioned in the environmental clearance issued vide letter no- J11011/416/2017-IA II (I) dated 18.09.2019, dated 01.12.2020 by MOEF & CC and Consent to Establish vide UPPCB letter dated 26.10.2018 shall prevail.

This consent is issued only for discharge of domestic effluent. The industry is not allowed to discharge any industrial effluent.

4. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
5. Implementation report of Compliance of consent conditions must be submitted within one month.
6. The consumption of electricity, nutrient and chemicals in operation of STP must record on logbook regularly.
7. The industry is directed to reuse the maximum treated domestic effluent.
8. The industry is directed to continuously operate all units of S.T.P. regularly.
9. The cooling water shall recycle in closed circuit. It should not discharge in any condition.
10. The industry shall construct pucca to rest storm water drain inside the factory premises.
11. Industry shall submit analysis report of treated domestic effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
12. The industry shall ensure in the provision of charter for Integrated Steel Plant made by CPCB.
13. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
14. This consent is being issued under consideration the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.
15. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
16. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
17. The conditions mentioned in the consent must be complied by the industry and submit the compliance report to UPPCB within the stipulated time period.
18. Air Pollution Control System (i.e. bag filters, electro static precipitators) must be operated regularly and logbook of energy consumed for the same shall be maintained.
19. The unit shall comply with the provisions of Solid and other Waste Management Rules, 2016.
20. The industry shall ensure the regular water sprinkling for control of dust emission generated from storage of raw material and loading of product and unloading of raw material.

21. Industry shall ensure the regular water sprinkling in industry premises and near the railway siding.
22. The industry shall install proper capacity of ash dyke for disposal of Ash generated from power plant and sponge iron plant.
23. The industry shall ensure safe disposal of slag generated from induction furnace plant in future.
24. The industry shall ensure the storage of fly ash, boiler bottom ash and slag in covered shed for disposal. So the fugitive emission be minimum. For disposal of solid waste industry shall use covered trucks.
25. The industry shall store raw material in covered shed.
26. The industry shall construct pucca to rest storm water drain inside the factory premises.
27. Ash generated by the industry should be disposed off in a scientific manner in such a way that it shall not adversely affect the soil and nearby area.
28. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environmental (Protection) Rules, 1986 vide GSR 277 (E) dated 31st March 2012 (Integrated iron & Steel), GSR 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time and connected to SPCB and CPCB online servers and calibrates these system from time to time accordance to equipment supplier specification through labs recognized under Environmental (Protection) Rules, 1986 or NABL accordance laboratories.
29. The industry shall install system to carryout Continuous Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emission) within and outside the plant area at least at four locations (one within and three outsides) the plant area at an angle of 120o each), covering upwind and downwind directions.
30. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
31. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
32. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, and roofs regularly.
33. Recycle and reuse ore fines, coal and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
34. The industry shall install Dry Gas Cleaning Plant with bag filter for SMS converter.
35. The ETP for coke and by-product shall meet the standards prescribed in GSR 277 (E) dated 31st March 2012 (Integrated iron & Steel), GSR 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; SO 3305 (E) dated 07.12.2015 (Thermal Power Plants) as amended from time to time.
36. CO2 injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal

recycling of treated water for converter gas cleaning.

37. The industry shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

38. Waste recycling plant shall be installed to recover scrap, metallic and flux recycling to SMS.

39. Used refractories shall be recycled as far as possible.

40. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications.

41. The industry shall establish linkage for 100 % reuse of rejects from waste recycling plant.

42. 100 % utilization of fly ash shall be ensured.

43. Oil collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.

44. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF& CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.

45. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

46. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

#### **General Conditions:-**

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all

other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

22. The storage area should be fenced properly and Sign/Notice Board indicating  $\frac{1}{2}$ Danger $\frac{1}{2}$  and  $\frac{1}{2}$ Hazardous $\frac{1}{2}$  shall be displayed at appropriate position both in Hindi and English.

23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

RAM KUMAR SINGH

Chief Environmental Officer, Circle-6



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.31276396/Gorakhpur/2025

Date: 09/04/2025

- 1- Name & Address of Industry: ANKUR UDYOG LIMITED STEEL DIVISION, AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur, GORAKHPUR, 273209
- 2- Sample Collected By: Ayodhya Prasad, SA, Vivek Sania, JRF
- 3- Date of Monitoring: 08/04/2025
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 80 Meter from Ground Level
- 7- Total No. of Boiler: 01 CFBC
- 8- Capacity of Boiler: 55 TPH
- 9- Fuel used: Coal & Dolachar
- 10- Quantity of Fuel used: 250 TPD
- 11- Flue Gas Velocity: 11.72 m/s
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): N/A
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	(mg/Nm <sup>3</sup> )	111.14	150

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory-  
Ram Milan Verma  
Date: 2025-04-09 16:25:42  
+05'30'  
Ram Milan Verma (SA)

Deokumar Gupta  
Digitally signed  
by Deokumar  
Gupta  
Date:  
2025.04.11  
16:25:27 +05'30'  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.31276435/Gorakhpur/2025

Date: 09/04/2025

- 1- **Name & Address of Industry:** ANKUR UDYOG LIMITED STEEL DIVISION, AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur 273209 allotted by the Gorakhpur Industrial Development Authority (GIDA),GORAKHPUR,273209
- 2- **Sample Collected By:** Ayodhya Prasad ,SA, Vivek Sania, JRF
- 3- **Date of Monitoring:** 08/04/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 120 Meter from Ground Level
- 7- **Total No. of Boiler:** 01 WHRB
- 8- **Capacity of Boiler:** 69 TPH
- 9- **Fuel used:** Coal
- 10- **Quantity of Fuel used:** 300 TPD
- 11- **Flue Gas Velocity:** 12.12 m/s
- 12- **Air Pollution Control Device:** ESP
- 13- **Other remarks (if any):** N/A
- 14- **Further details of sample location and Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	(mg/Nm <sup>3</sup> )	116.05	150

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory-  
Ram Milan Verma  
Date: 2025.04.09  
16:34:25 +05'30'  
Ram Milan Verma (SA)

Deokumar Gupta  
Digitally signed  
by Deokumar  
Gupta  
Date:  
2025.04.11  
16:26:17 +05'30'  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.31276477/Gorakhpur/2025

Date: 09/04/2025

- 1- **Name & Address of Industry:** ANKUR UDYOG LIMITED STEEL DIVISION, AL-2, Sector 23, GIDA Industrial Arc Sahjanwa, Gorakhpur 273209 allotted by the Gorakhpur Industrial Development Authority (GIDA),GORAKHPUR,273209
- 2- **Sample Collected By:** Ayodhya Prasad ,SA, Vivek Sania, JRF,
- 3- **Date of Monitoring:** 08/04/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Induction Furnace with Secondary Section hood
- 6- **Stack Height:** 30 meter
- 7- **Total No. of Boiler:** 6 nos crucible
- 8- **Capacity of Boiler:** 6 nos crucible having capacity 30MT/Batch
- 9- **Fuel used:** Electricity
- 10- **Quantity of Fuel used:** Electricity
- 11- **Flue Gas Velocity:** 12.63 m/s
- 12- **Air Pollution Control Device:** Bag Filter
- 13- **Other remarks (if any):** 6 nos crucible installed, At the time only 03 nos crucible is working and another 03 nos crucible is stand by.
- 14- **Further details of sample location and Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	(mg/Nm <sup>3</sup> )	134.03	150

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory  
Ram Milan Verma  
Date: 2025.04.09  
16:34:02 +05'30'  
Verma  
Ram Milan Verma (SA)

Deokumar Gupta  
Digitally signed  
by Deokumar  
Gupta  
Date:  
2025.04.11  
16:24:47 +05'30'  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.31276448/Gorakhpur/2025

Date: 09/04/2025

- 1- Name & Address of Industry: ANKUR UDYOG LIMITED STEEL DIVISION, AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur 273209 allotted by the Gorakhpur Industrial Development Authority (GIDA),GORAKHPUR,273209
- 2- Sample Collected By: Ayodhya Prasad ,SA, Vivek Sania, JRF
- 3- Date of Monitoring: 08/04/2025
- 4- Source of Sampling: Stack
- 5- Stack attached to: Induction Furnace with Primary Section hood
- 6- Stack Height: 30 Meter
- 7- Total No. of Boiler: 6 nos crucible
- 8- Capacity of Boiler: 6 nos crucible having capacity 30MT/Batch
- 9- Fuel used: Electricity
- 10- Quantity of Fuel used: Electricity
- 11- Flue Gas Velocity: 13.46 m/s
- 12- Air Pollution Control Device: Bag Filter
- 13- Other remarks (if any): 6 nos crucible installed, At the time only 03 nos crucible working and another 03 nos crucible is stand by.
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	(mg/Nm <sup>3</sup> )	135.33	150

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ayodhya Prasad SA]

Authorised Signatory:-  
Ram Milan Verma  
Date: 2025.04.09  
16:33:13 +05'30'  
Ram Milan Verma (SA)

Deokumar Gupta  
Digitally signed  
by Deokumar  
Gupta  
Date:  
2025.04.11  
16:23:53 +05'30'  
Regional Officer



Regional Office  
**U.P. Pollution Control Board**  
 Mahadev Jharkhandi, Avas Vikas Colony  
 Kunraghat, Gorakhpur.

**AMBIENT AIR QUALITY MONITORING REPORT**

Name and address of the Industry : M/S Ankur Udyog Ltd. AL-2, Sector-23,  
 GIDA, Sahajanwa, Gorakhpur

Product of the industry with installed capacity : M.S. Billets-300300 MT/Year, Sponge Iron-  
 212500 MT/Year, M.S. Re Bars & structural  
 Steel-291300 MT/year

Sample collected by : Sri Ayodhya Prasad, S.A, Vivek Saini, J.R.F.

Date of monitoring : 08/04/2025

Location of sampling point : Approx 3.0 meter above from the ground  
 level on the roof of weight bridge building.

**OBSERVATIONS:**

Weather condition : Clear

Wind direction : West → East

Average relative humidity (%) : 30

Average ambient temperature (°C) : 35

Time of sampling started (hr.) : 14.00

Time of sampling completed (hr.) : 18.00

Total sampling time (minutes) : 232 (8 Minutes Power Failure)

Average sampling rate for PM<sub>10</sub> (m<sup>3</sup>/min) : 1.15

Average sampling rate for Gas (LPM) : 1.00

Total volume of air sampled : 266.8

**RESULTS:**

Concentration of pollutants in µg/m <sup>3</sup>	<u>Observed Values</u>	<u>Standard</u>
Particulate Matter (P.M. <sub>10</sub> )	197.56	100

Remarks :- At the time of Ambient Air Quality Monitoring industry was found in operation.

*Vivek Saini*  
 16/04/25  
 (Vivek Kumar Saini)  
 J.R.F.

*Ayodhya Prasad*  
 16/4/25  
 (Ayodhya. Prasad)  
 S.A.

*R.M. Verma*  
 16/04/2025  
 (R.M. Verma)  
 S.A.

*Deo Kumar Gupta*  
 16/04/2025  
 (Deo Kumar Gupta)  
 Regional Officer



Regional Office  
U.P. Pollution Control Board  
Mahadev Jharkhandi Avas Vikas Colony  
Kurraghat, Gorakhpur.

AMBIENT AIR QUALITY MONITORING REPORT

Name and address of the industry	M/S Ankur Udyog Ltd., Plot No. AL-2, Sec - 23, Gida Sahajanwa, Gorakhpur
Product of the industry with installed capacity	TMT Sariya
Sample collected by	Sri Ayodhya Prasad S.A, Vivek Saini, JRF, Alok Sharma, JRF
Date of monitoring	26.12.2024
Location of sampling point	Main gate Approx 3 Meter above of the Security Building
<b><u>OBSERVATIONS:</u></b>	
Weather condition	Clear
Wind direction	West → East
Average ambient temperature (°C)	24
Time of sampling started (hrs)	12.30
Time of sampling completed (hrs)	16.30
Total sampling time (minutes)	238 (2 Minutes Power Failure)
Average sampling rate for SPM (m <sup>3</sup> /min)	1.25
Total volume of air sampled	297.5
<b><u>RESULTS</u></b>	
Concentration of pollutants in µg/m <sup>3</sup>	
(i) Particulate Matter (PM <sub>10</sub> )	293.10 µg/m <sup>3</sup>

*Saini*  
25/12/24  
JRF

*S.A.*  
25/12/2024  
S.A.

AJEET  
KUMAR  
SUMAN  
Regional Officer



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012510

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000384

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0018
Date of Submission	15/04/2022	Specimen Signature	
<b>Location Particulars</b>			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	100.00
Date of Energization (In Case of Electric Pump)	01/05/2022		

Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	100.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:		70000.00	

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per GPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC023303

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000385			
Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0019
Date of Submission	15/04/2022	Specimen Signature	
<b>Location Particulars</b>			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	100.00
Date of Energization (In Case of Electric Pump)	01/05/2022		

Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC020671

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000386

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0020
Date of Submission	15/04/2022	Specimen Signature	
<b>Location Particulars</b>			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	100.00
Date of Energization (In Case of Electric Pump)	01/05/2022		

Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC023129

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000387

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0021
Date of Submission	15/04/2022	Specimen Signature	
<b>Location Particulars</b>			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khaara No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	100.00
Date of Energization (In Case of Electric Pump)	01/05/2022		

Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033699

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202205000788

Name of the Owner	NIKHIL JALAN		
Designation पद	Authorised Signatory	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0522NIN0025
Date of Submission	24/05/2022	Specimen Signature	
<b>Location Particulars</b>			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/06/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	100.00
Date of Energization (In Case of Electric Pump)	15/06/2022		

Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :25/06/2022

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

म-प-न) 3/1/8  
13-01-25

संख्या 22026/सी-6/वायु-528/का0ब0नो0/गोरख0/2024

दिनांक 31-12-24

सेवा में,

पंजीकृत

मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन),  
सेक्टर-23, गीडा,  
गोरखपुर।

यह कि उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर जिसे आगे उद्योग कहा जायेगा, उद्योग में कच्चे माल के रूप में आयरन ओर, डोलोमाइट, कोयला, स्पन्ज आयरन, एमएस स्कैप आदि का प्रयोग कर एमएस बिलेट्स, एमएस बार आदि के उत्पादन किये जाने हेतु उक्त वर्णित स्थल पर कार्यरत है।

यह कि श्री सुधीर कुमार झा राष्ट्रीय अध्यक्ष, पटरी व्यापारी पार्टी, गोरखपुर के पत्र दिनांक 16.02.2024 के माध्यम से उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर के विरुद्ध की गयी शिकायत के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा उद्योग का निरीक्षण दिनांक 29.02.2024 को किया गया तथा उक्त निरीक्षण में पायी गयी कमियों के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा पत्र दिनांक 05.03.2024 के माध्यम से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का अनुपालन हेतु उद्योग को नोटिस प्रेषित किया गया। उक्त नोटिस के परिप्रेक्ष्य में उद्योग द्वारा अपना प्रतिउत्तर दिनांक 27.03.2024 के माध्यम से राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर को प्रेषित किया गया।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1152/2024 सुधीर कुमार झा बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 12.09.2024 के सुसंगत अंश निम्नवत् है:-

"..... 3. Submission of the Learned Counsel for the applicant is that the grievance of the applicant has not been redressed. She has also relied upon the photographs filed as Annexure A-4 Colly support of the submission that the smoke and black ashes emitting from Respondent no. 2 industry are affecting the residents.....

.....5. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.....".

यह कि मा० अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 27.12.2024 के माध्यम से उपलब्ध करायी गयी निरीक्षण/संस्तुति आख्यानुसार निरीक्षण दिनांक 26.12.2024 के दौरान उद्योग संचालित पाया गया तथा उद्योग में स्थापित 22 टी०पी०एच० क्षमता के ब्वायलर, 69 टी०पी०एच० क्षमता के डब्ल्यू०एच०आर०बी० ब्वायलर एवं इंडक्शन फर्नेश से सम्बद्ध चिमनियों से उत्सर्जित होने वाले अवयवों के अनुश्रवण में प्रचालकों की मात्रा निर्धारित मानकों के अनुरूप पायी गयी। निरीक्षण के समय उद्योग परिसर में परिवेशीय वायु गुणता का अनुश्रवण कार्य भी किया गया तथा उक्त अनुश्रवण में प्रचालक की मात्रा निर्धारित मानक से अधिक पायी गयी।

SA(Verma)

प्राप्त किया विनम्र शोनी 11/02/25

इस पत्र की एक प्रति उद्योग को दस्तावेज के तौर पर नवीनतम निरीक्षण आख्या प्रस्तुत की।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010  
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764  
Email: info@uppcb.com - Web Site: www.uppcb.com

10/2/25

यह कि राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 27.12.2024 के माध्यम से उपलब्ध करायी गयी निरीक्षण/संस्तुति आख्यानसार उद्योग द्वारा पत्र दिनांक 27.03.2024 के माध्यम से प्रेषित प्रतिउत्तर का निम्नलिखित बिन्दुवार अनुपालन स्थिति अवगत करायी गयी है:-

क्र. सं.	प्रश्न	निरीक्षण के समय पाये गये तथ्य
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत व प्रभावी रूप से संचालन किया जाये।	उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर स्पिंकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।
2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कन्ट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मेन्टेन की जाये।	पृथक-पृथक एनर्जी मीटर स्थापित किया गया है। दैनिक लॉगबुक बनायी गयी है एवं मेन्टेन किया जा रहा है।
4	उद्योग परिसर में वायु उत्सर्जन स्रोतों को लक्षित करते हुए पी0टी0 जेड कैमरों की स्थापना अविलम्ब की जाये तथा आई0पी0 एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	पी0टी0जेड0 कैमेरा स्थापित नहीं किया गया है।
5	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रेषित किया गया है।
6	उद्योग में शून्य उत्प्रवाह निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	व्यवस्था स्थापित किया गया है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/ एन.ए.बी.एल. प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता मेसर्स इवायरोमेन्टल एण्ड टेक्निकल रिसर्च सेन्टर, लखनऊ से दिनांक 19.03.2024 को अनुश्रवण कराकर प्रेषित किया गया है।

यह कि उपरोक्त वर्णित अनुपालन स्थिति से स्पष्ट है कि उद्योग द्वारा बिन्दु सं0-01, 02 एवं 04 का अनुपालन नहीं किया गया है। क्षेत्रीय कार्यालय, गोरखपुर द्वारा उद्योग के निरीक्षण दिनांक 26.12.2024 में निम्नलिखित स्थिति पायी गयी है:-

1. उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।
2. उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर स्पिंकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।
3. उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।
4. उक्त उद्योग सहजनवां, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्र के समीप बने चहारदीवारी जो टिन शेड से बनाया गया है, को पूर्ण नहीं किया गया है।
5. उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरितपट्टिका विकसित नहीं की गयी है।
6. उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।

यह कि उपरोक्त वर्णित तथ्यों से स्पष्ट है कि उद्योग द्वारा परिसर में फ्यूजिटिव इमीशन से जनित वायु प्रदूषण की रोकथाम किये जाने हेतु समुचित व्यवस्था नहीं की गयी है, जिसके फलस्वरूप उद्योग परिसर की परिवेशीय वायु गुणता में प्रचालक की मात्रा निर्धारित मानक से अधिक पायी गयी है एवं उक्त के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर के पत्र दिनांक 27.12.2024 के माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कार्यवाही किये जाने हेतु संस्तुति प्रेषित की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपटित धारा-21(4) के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध निम्न कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न आपके औद्योगिक संयंत्र मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर की समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दी जाये।
2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वह आपके संयंत्र मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।
3. यह कि क्यों न उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21/22 के अन्तर्गत दिनांक 31.12.2026 तक जारी संचालनार्थ सहमति को रिवोक/निरस्त कर दिया जाये।

यह कि माननीय एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र  $Penalty = PI \times N \times R \times S \times LF$  के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रुपये 30000/- प्रतिदिन आती है, जिसमें PI (pollution index)=80, N (Number of days)=1, R (Panalty in Rs)=250, S (Factor for Scale of operation, large)=1.5, LF (Location Factor)= 1.0 लिया गया है।

अतः यह भी निर्देशित किया जाता है कि क्यों न उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीड़ा, गोरखपुर के विरुद्ध दिनांक 26.12.2024 से सुधारात्मक कार्यवाही किये जाने तक रू० 30,000.00 (रू० तीस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उक्त कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-31ए सपठित धारा-21(4) के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

पर्यावरण अभियन्ता  
प्रभारी, (वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. वरिष्ठ पुलिस अधीक्षक, गोरखपुर।
3. अधिशासी अभियन्ता, उ०प्र० विद्युत वितरण खण्ड, गोरखपुर।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्गत कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता  
प्रभारी, (वृत्त-6)

# ANKUR

सेवा में,

दिनांक 11.04.2025

श्रीमान पर्यावरण अभियन्ता (प्रभारी) वृत्त-6,  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय: कारण बताओ नोटिस संख्या एच22026/सी-6/वायु-528/काबनो0/गोरखपुर/2024 दिनांक  
31.12.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित कारण बताओ नोटिस के सम्बन्ध में सूचित करना है कि प्रार्थी की इकाई मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर द्वारा इन्टीग्रेटेड स्टील प्लांट एवं कैपटिव पॉवर प्लांट की स्थापना गोरखपुर के अधिसूचित औद्योगिक क्षेत्र, गीडा के सेक्टर-23 में लगभग 82 एकड़ क्षेत्रफल भूमि पर की गयी है। रेलवे एवं नेशनल हाईवे के सम्पर्क वाली भूमि गीडा द्वारा इन्टीग्रेटेड स्टील प्लांट की स्थापना हेतु ही अधिग्रहित कर अवंटित की गयी है। इकाई द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार से इन्वायरमेन्टल क्लीयरेंस एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त करने के उपरान्त ही वर्ष 2020 में उद्योग की स्थापना प्रारम्भ की गयी तथा वर्ष 2022 एवं 2023 में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त करने के उपरान्त ही उद्योग का संचालन आरम्भ किया गया।

उपरोक्त संदर्भित कारण बताओ नोटिस में उल्लिखित क्षेत्रीय कार्यालय, गोरखपुर की निरीक्षण आख्या से विधित है कि उद्योग में समुचित क्षमता के वायु प्रदूषण नियंत्रण व्यवस्था यथा ईएसपी, फ्यूम इस्ट्रक्शन सिस्टम एवं बैग फिल्टर स्थापित एवं संचालित है तथा उद्योग में स्थापित चिमनियों से होने वाला उत्सर्जन निर्धारित मानको के अन्दर है। यहाँ यह उल्लेखनीय है कि उद्योग की स्थापना हेतु जो भूमि गीडा द्वारा अधिग्रहित कर अवंटित की गयी उस पर उद्योग स्थापना से पूर्व लगभग 10 से 12 फीट गड्ढे की भराई करनी पडी। सड़क का बेस बनाने हेतु दो मानसून सत्र का इन्तजार करना पडा तथा वर्तमान में सड़क पर लगभग 50 एमटी से 100 एमटी लोड के वाहनों के आवागमनों के कारण लगभग 18 इंच मोटी सीमेन्ट कंकरीट की सड़क बनायी जा रही है, जिसमें काफी समय लग रहा है। कारण बताओ नोटिस में पायी गयी कमियों के अनुपालन सम्बन्धी तथा कार्यों के पूर्ण होने की समय सीमा सम्बन्धी विवरण निम्नवत् है।

क्र. स.	पायी गयी कमियों	उत्तर/कार्य पूर्ण करने की समय-सीमा
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत व प्रभावी रूप से संचालन किया जाये।	उद्योग में समुचित क्षमता के वायु प्रदूषण नियंत्रण व्यवस्था यथा ईएसपी, फ्यूम इस्ट्रक्शन सिस्टम एवं बैग फिल्टर स्थापित एवं संचालित है तथा उद्योग में स्थापित चिमनियों से होने वाला उत्सर्जन निर्धारित मानको के अन्दर है। उद्योग परिसर में उड़ने वाली धूल के नियंत्रण हेतु 55 वाटर स्प्रिकलर स्थापित एवं संचालित है तथा उद्योग की बाउन्ड्री के किनारे लगभग 20 और वाटर स्प्रिकलर स्थापित किये जाने हेतु कार्यवाही की जा रही है, जिसे 03-04 माह में पूरा कर लिया जायेगा।

## ANKUR UDYOG LIMITED (STEEL DIVISION)

CIN: U28113UP1996PLC120327 | GSTIN: 09AACCA6741R2Z2 | PAN: AACCA6741R

AL-2, Sector-23, GIDA, Sahjanwa, Gorakhpur, 273209, U.P.

JE/SA(Verma)

For n.p. M.

*[Signature]*

2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के आवागमन हेतु लगभग 2.6 किलोमीटर एवं नेशनल हाईवे से लगभग 150 मीटर अर्थात् 2.75 किलोमीटर पक्की सड़क (सीमेन्ट कन्क्रीट) का निर्माण किया जाना प्रस्तावित है। वर्तमान समय में लगभग 03 माह में 1.5 किलोमीटर पी0सी0सी0 के पश्चात् सी0सी0 का निर्माण किया जा चुका है तथा शेष लगभग 1.25 किलोमीटर लम्बी सड़क का निर्माण आगामी लगभग 03-04 माह में पूर्ण कर लिया जायेगा। परिसर के अन्दर समुचित मात्रा में पानी का छिड़काव 55 वाटर स्पीकलर के माध्यम से किया जा रहा है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कन्ट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मैन्टेन की जाये।	वायु प्रदूषण नियंत्रण व्यवस्था के संचालन पर होने वाले विद्युत व्यय की गणना हेतु पृथक-पृथक सब इनर्जी मीटर स्थापित एवं संचालित हैं, जिनकी रीडिंग लॉगबुक में मैन्टेन की जा रही है।
4	उद्योग परिसर में वायु उत्सर्जन स्रोतों को लक्षित करते हुए पी0टी0 जेड कैमरों की स्थापना अविलम्ब की जाये तथा आई0पी0 एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	02 पी0टी0जेड0 कैमेरा की स्थापना कर ली गयी है। CP Plus Device SN- 2406012324002233 ID - ANKUR Password - admin#123
5	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	उद्योग द्वारा पर्यावरणीय क्लीरेन्स एवं सी0टी0ओ0 में निहित शर्तों का अनुपालन किया जा रहा है।
6	उद्योग में शून्य उत्प्रवाह निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	उद्योग से किसी भी प्रकार का उत्प्रवाह परिसर के बाहर निस्तारित नहीं किया जा रहा है। इस प्रकार उद्योग शून्य उत्प्रवाह निस्तारण पर संचालित है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/ एन.ए.बी.एल. प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता मेसर्स इवायरोमेन्टल एण्ड टेक्निकल रिसर्च सेन्टर, लखनऊ से जांच कराकर रिपोर्ट बोर्ड को प्रेषित की जा रही है। (रिपोर्ट संलग्न)
8	उद्योग परिसर में कोयला एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।	उद्योग परिसर में कोयला एवं आयरन ओर के भण्डारण हेतु 15000 टन क्षमता के अलग-अलग दो एवं 20000 टन क्षमता का एक नया कर्वड शेड अर्थात् कुल 03 कर्वड शेड स्थापित कर लिये गये हैं। वर्तमान में उद्योग द्वारा 35000 मीट्रिक टन कोयला एवं आयरन ओर का भण्डारण किया जा रहा है। इस प्रकार भण्डारण क्षमता पर्याप्त है।

9	उक्त उद्योग सहजनवा, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्रों के समीप बने चहारदीवारी जो टिन शेड से बनाया गया है, को पूर्ण नहीं किया गया है।	उद्योग परिसर से सटे आबादी क्षेत्र की तरफ लगभग 12 फीट ऊंची ईट की बाउण्डरी एवं उसके ऊपर 10 फीट ऊंची जी0आई सीट की बाउण्डरी स्थापित की गयी है। बाउण्डरी से सटे लगभग 20 वाटर स्प्रिंकलर्स लगाये जाने का कार्य किया जा रहा है।
10	उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरितपट्टिका विकसित नहीं की गयी है।	उद्योग द्वारा आबादी के समीप परिसर के अन्दर लगभग 10000 वृक्षों की हरित पट्टिका विकसित की गयी है तथा आगामी मानसून सत्र में 03 माह के अन्दर लगभग 5000 और वृक्षों को लगाया जायेगा।
11	उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।	उद्योग में ईंधन के दहन से जनित राख को पानी से गिला करके कवर वाहन के माध्यम से निचली भूमि की भराई में किया जाता है। उद्योग से जनित राख को यथासंभव तुरन्त निस्तारित कर दिया जाता है। यदि भण्डारित किया जाता है तो उसे भण्डारण के दौरान गिला करके कवर करके रखा जाता है ताकि राख उड़ने न पाये।

यह भी सूच्य है कि प्रार्थी का उद्योग राष्ट्रीय राजमार्ग-28 एवं गोरखपुर लखनऊ रेल टैंक के समीप स्थित है जिन पर अत्यधिक वाहनों/रेल का आवागमन होता है तथा गीडा औद्योगिक क्षेत्र में अनेक अन्य उद्योग भी स्थापित हैं जिस कारण क्षेत्र के वायुमण्डल पर प्रतिकूल प्रभाव पड़ता है। अतः श्रीमान जी से निवेदन है कि उपरोक्त शेष कार्य को पूरा करने हेतु 04 माह समय प्रदान करने का कष्ट करें, यहाँ हम अवगत कराना चाहते हैं कि उद्योग पर्यावरण के प्रति काफी जागरूक हैं तथा उद्योग का संचालन इस प्रकार किया जाता है कि किसी भी दशा में पर्यावरण प्रदूषित न हो।

अतः श्रीमान जी से विनम्र निवेदन है कि उद्योग को उपरोक्त शेष कार्य हेतु समय प्रदान करते हुए कारण बताओ नोटिस प्रकरण को निरस्त करने की कृपा करें।

धन्यवाद।

दिनांक 11.04.2025

कृते अंकुर उद्योग लि0,

(निखिल जालान)  
निदेशक

मोबाइल नं0-9793800000

प्रतिलिपि:-क्षेत्रीय प्रबन्धक, उ0प्र0 प्रदूषण निंत्रण बोर्ड, गोरखपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web : www.etrccindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

## TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13585/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Village: Sahbazganj	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM <sub>10</sub>	DETAILS-PM <sub>2.5</sub>
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	54	54
(d)	Average ambient temperature (°C)	29	29
(e)	Time of Sampling Started (Hours)	09:51 am (10/09/2024)	09:51 am (10/09/2024)
(f)	Time of Sampling completed (Hours)	09:29 am (11/09/2024)	09:29 am (11/09/2024)
(g)	Total time of sampling (minutes)	24 hour (1405 minutes)	24 hour (1405 minutes)
2	Average sampling rate for PM (m <sup>3</sup> /minute)	1.150	NA
3	Average sampling rate for gas (LPM)	0.5	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m <sup>3</sup> )	• 1615.980	• 23.418
	• GAS (liter)	• 702.6	

### TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/2009
1	Particulate matters size less than 10 µm (PM <sub>10</sub> )	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m <sup>3</sup>	72.3	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM <sub>2.5</sub> )	IS: 5182 (Part-24): 2019	µg/m <sup>3</sup>	45.69	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m <sup>3</sup>	13.55	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO <sub>x</sub> )	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m <sup>3</sup>	18.36	6.0 - 750	For 24 hour =80

..... END OF REPORT .....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory

*Sandeep Kr Verma*  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



*Ritu Garg*  
Authorized Signatory  
(Ritu Garg)  
QM



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrccindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

## TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13586/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		At Village: Domhar	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM <sub>10</sub>	DETAILS-PM <sub>2.5</sub>
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	53	53
(d)	Average ambient temperature (°C)	30	30
(e)	Time of Sampling Started (Hours)	09:40 am (11/09/2024)	09:40 am (11/09/2024)
(f)	Time of Sampling completed (Hours)	09:29 am (12/09/2024)	09:29 am (12/09/2024)
2	Total time of sampling (Minutes)	24 hour (1402 minutes)	24 hour (1402 minutes)
3	Average Air sampling rate (m <sup>3</sup> /minute)	1.145	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m <sup>3</sup> )	• 1604.832	• 23.352
	• GAS (liter)	• 700.8	

### TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM <sub>10</sub> )	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m <sup>3</sup>	77.6	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM <sub>2.5</sub> )	IS: 5182 (Part-24): 2019	µg/m <sup>3</sup>	46.25	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m <sup>3</sup>	13.46	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO <sub>x</sub> )	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m <sup>3</sup>	17.72	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

*Sandeep Kr Verma*  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



*Ritu Garg*  
Authorized Signatory  
(Ritu Garg)  
QM



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomi Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

## TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

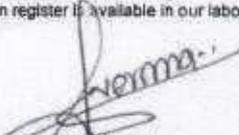
Test Report Ref No.: ETRC/EPA/13587/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		At Village: Johnia	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM <sub>10</sub>	DETAILS-PM <sub>2.5</sub>
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	53	53
(d)	Average ambient temperature (°C)	30	30
(e)	Time of Sampling Started (Hours)	09:55 am (11/09/2024)	09:55 am (11/09/2024)
(f)	Time of Sampling completed (Hours)	09:42 am (12/09/2024)	09:42 am (12/09/2024)
2	Total time of sampling (Minutes)	24 hour (1406 minutes)	24 hour (1406 minutes)
3	Average Air sampling rate (m <sup>3</sup> /minute)	1.155	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m <sup>3</sup> )	• 1623.699	• 23.425
	• GAS (liter)	• 702.9	

### TEST RESULT

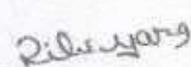
Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM <sub>10</sub> )	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m <sup>3</sup>	74.8	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM <sub>2.5</sub> )	IS: 5182 (Part-24): 2019	µg/m <sup>3</sup>	48.67	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO <sub>2</sub> )	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m <sup>3</sup>	13.28	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO <sub>x</sub> )	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m <sup>3</sup>	17.20	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



  
Authorized Signatory  
(Ritu Garg)  
QM



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/43

## TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT Stack No. 01

Test Report Ref No.: ETRC/EPA/13588/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	10.09.2024
(b)	Stack material	RCC/ Concrete
(c)	Height of stack from ground level	120 mts
(d)	Source to which stack attached	DRI Klin + WHRB Boiler
(e)	No of boiler attached with capacity	01 No. x 69 TPH WHRB
(f)	Type and quantity of fuel used	Coal
(g)	Details of APCS installed	ESP
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	32.0
(b)	Stack gas temperature (°C)	139.0
(c)	Stack gas velocity (m/sec)	11.92
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	63
(f)	Volume of air sampled (liters)	1071

### TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm <sup>3</sup>	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	46.20	2.0 - 1000	150

..... END OF REPORT .....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

*Sandeep Kr Verma*  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



*Ritu Garg*  
Authorized Signatory  
(Ritu Garg)  
QM



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/43

## TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT Stack No. 02

Test Report Ref No.: ETRC/EPA/13589/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	10.09.2024
(b)	Stack material	RCC/ Concrete
(c)	Height of stack from ground level	80 mts
(d)	Source to which stack attached	CFBC Boiler
(e)	No of boiler attached with capacity	01 No., 55 T/hr
(f)	Type and quantity of fuel used	Coal + Dolachar + Rice Husk
(g)	Details of APCS installed	ESP
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	31.0
(b)	Stack gas temperature (°C)	134.0
(c)	Stack gas velocity (m/sec)	11.88
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	62
(f)	Volume of air sampled (liters)	1054

### TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm <sup>3</sup>	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	44.23	2.0 - 1000	50

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

*Sandeep Kr Verma*  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



*Ritu Garg*  
Authorized Signatory  
(Ritu Garg)  
QM



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrccindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/43

## TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT Stack No. 03

Test Report Ref No.: ETRC/EPA/13590/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	11.09.2024
(b)	Stack material	Mild Steel
(c)	Height of stack from ground level	30 mts
(d)	Source to which stack attached	Induction Furnace Crucible
(e)	No of boiler attached with capacity	03 Nos., 30 T/Batch/Heat
(f)	Type and quantity of fuel used	Electricity
(g)	Details of APCS installed	Bag Filters
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	30.0
(b)	Stack gas temperature (°C)	133.0
(c)	Stack gas velocity (m/sec)	11.89
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	60
(f)	Volume of air sampled (liters)	1020

### TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm <sup>3</sup>	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	45.26	2.0 - 1000	150

..... END OF REPORT .....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow Jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

*Sandeep Kr Verma*  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



*Ritu Garg*  
Authorized Signatory  
(Ritu Garg)  
QM



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/44

## TEST REPORT AMBIENT NOISE MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13591/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No. GENERAL INFORMATION		DETAILS
(a)	Date of monitoring	11/09/2024 (06:00 AM) to 12/09/2024 (06:00 AM)
(b)	Sample Description	Ambient Noise
(c)	Sampling Location	Near Main Gate
(d)	Environmental Condition	Normal
(e)	Monitoring Protocol	IS: 9989: 1981, Reaffirmed: 2020

### TEST RESULT

Sr. No.	Parameter	Unit	Ambient Noise Level	
			Results Day Time (06:00 AM - 10:00 PM)	Results Night Time (10:00 PM - 06:00 AM)
1	Equivalent sound level	dB(A)	61.23	48.74

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

*Sandeep Kr Verma*  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



*Ritu Garg*  
Authorized Signatory  
(Ritu Garg)  
QM



Regional Office  
**U.P. Pollution Control Board**  
 Mahadev Jharkhandi Avas Vikas Colony  
 Kunraghat, Gorakhpur.

**AMBIENT AIR QUALITY MONITORING REPORT**

Name and address of the Industry : M/S Ankur Udyog Ltd., Plot No. AL-2,  
 Sec - 23, Gida Sahajanwa, Gorakhpur

Product of the industry with installed capacity : TMT Sariya

Sample collected by : Sri Ayodhya Prasad, S.A, Vivek Saini,  
 JRF, Alok Sharma, JRF

Date of monitoring : 26.12.2024

Location of sampling point : Main gate Approx 3 Meter above of the  
 Security Building

**OBSERVATIONS:**

Weather condition : Clear

Wind direction : West → East

Average ambient temperature (°c) : 24

Time of sampling started (hrs) : 12.30

Time of sampling completed (hrs) : 16.30

Total sampling time (minutes) : 238 (2 Minutes Power Failure)

Average sampling rate for SPM (m<sup>3</sup> /min) : 1.25

Total volume of air sampled : 297.5

**RESULTS**

**Concentration of pollutants in µg/m<sup>3</sup>**

(i) Particulate Matter (PM<sub>10</sub>) : 293.10 µg/m<sup>3</sup>

*Saini*  
 27/12/24  
 JRF

*S.A.*  
 27/12/2024  
 S.A.

AJEET  
 KUMAR  
 SUMAN  
 Region Officer

Digitally signed  
 by AJEET KUMAR  
 SUMAN  
 Date: 2024.12.27  
 15:25:13 +05'30'

सेवा में,

श्रीमान पर्यावरण अभियन्ता प्रभारी (वृत्त-6),  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
टीसी-12वीं, विभूति खंड, गोमती नगर,  
लखनऊ (उ0प्र0)।

**विषय:** कारण बताओ नोटिस संख्या: H22026/C-6/Vayu-528 / का.बा.नो. / गो.रख. / 2024,  
दिनांक 31.12.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त सन्दर्भित कारण बताओ नोटिस के सम्बन्ध में सूचित करना है कि प्रार्थी इकाई अंकुर उद्योग लिमिटेड (स्टील डिवीजन) द्वारा इण्टीग्रेटेड स्टील प्लाण्ट एवं कैप्टिव पावर प्लाण्ट की स्थापना गोरखपुर के अधिसूचित (Notified) औद्योगिक क्षेत्र गीडा के सेक्टर-23 में 82 एकड़ क्षेत्रफल भूमि पर की गई है। रेलवे एवं राज्य मार्ग के सम्पर्क वाली यह भूमि गीडा द्वारा इण्टीग्रेटेड स्टील प्लाण्ट की स्थापना के लिए ही अधिग्रहीत कर आवंटित की गयी है। इकाई द्वारा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार से Environmental Clearance एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड से Consent to Establish प्राप्त करने के उपरान्त वर्ष 2020 में इस उद्योग की स्थापना प्रारम्भ की गयी थी तथा वर्ष 2022-23 में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से Consent to Operate प्राप्त करने के उपरान्त उद्योग में उत्पादन प्रारम्भ हुआ।

आपके संज्ञान में लाना है कि इकाई द्वारा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानकों के अनुरूप सभी प्रदूषण नियंत्रण उपकरणों की स्थापना की गयी है एवं उनका सतत् संचालन किया जा रहा है। उद्योग में सभी प्रदूषण उत्सर्जन स्रोतों पर निर्धारित मानक के अनुसार Electro Static Precipitator, Fume Extraction Systems एवं Bag Filters इत्यादि स्थापित कर संचालित किये जा रहे हैं।

उपरोक्त सन्दर्भित कारण बताओ नोटिस में भी उल्लिखित क्षेत्रीय कार्यालय की निरीक्षण आख्या से यह विदित है कि उद्योग में सभी प्रदूषण नियंत्रण उपकरण मानकों के अनुरूप एवं संतोषजनक पाए गये। जो भी बिन्दु आपत्तिजनक पाए गये वे सभी उद्योग परिसर में अवस्थापना तथा अनुषंगिक विकास से सम्बन्धित हैं। आपके संज्ञान में लाना है कि जिस भूमि पर उद्योग की स्थापना की गयी है उस भूमि पर बड़े-बड़े गड्ढे एवं भूमि का स्तर मुख्य सड़क से काफी नीचा होने के कारण लगभग 10 से 12 फिट की भराई करनी पड़ी, जिस कारण इकाई परिसर में सड़कों के निर्माण तथा हरित पट्टी इत्यदि के विकास में अधिक समय लगा। उपरोक्त सन्दर्भित कारण बताओ नोटिस में इंगित बिन्दुओं पर निम्न स्पष्टीकरण आपके अवलोकनार्थ प्रेषित है-

-- 2

**ANKUR UDYOG LIMITED (STEEL DIVISION)**

CIN: U28113UP1996PLC120327 | GSTIN: 09AACCA6741R2Z2 | PAN: AACCA6741R

AL-2, Sector-23, GIDA, Sahjanwa, Gorakhpur, 273209, U.P.

Email - admin1@ankurudyog.com | Tel - 6390 122 122

विवरण	उद्योग प्रतिउत्तर
1. उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।	उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों का पक्कीकरण कार्य प्रगति पर है। वर्तमान में कंक्रीट सड़क का निर्माण चल रहा है, परिसर में लगभग 2.50 की०मी० सड़क का निर्माण होना है जो कि तीन माह में पूर्ण कर लिया जाएगा। कंक्रीट सड़क कार्य की प्रगति की फोटोग्राफ्स संलग्न की गई है। (संलग्नक-1)
2. उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर स्प्रिंकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।	उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु वाटर स्प्रिंकलर स्थापित किये गये हैं। ये वाटर स्प्रिंकलर पूरी तरह से कियाशील हैं और विशेष रूप से उन स्थानों पर सक्रिय हैं जहाँ वाहन अधिक चलते हैं, ताकि धूल का उत्सर्जन कम किया जा सके। स्थापित वाटर स्प्रिंकलर की फोटोग्राफ्स संलग्न की गई है। (संलग्नक-2)
3. उद्योग परिसर में कोल एवं आयरन-ओर रेलवे ट्रैक से अनलोडिंग कर खुले में परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।	उद्योग का मुख्य कच्चा माल कोयला और आयरन-ओर पेलेट्स है जिसे उद्योग परिसर में निर्मित प्राइवेट रेल साइडिंग पर रेल द्वारा आयातित किया जाता है। आयरन-ओर पेलेट्स को रेल से प्लेटफार्म पर अनलोड किये जाने के उपरान्त उसे सीधे प्लाण्ट के फीड-बिन में भर दिया जाता है। इसका अन्य किसी स्थान पर भण्डारण नहीं किया जाता है। कोयले के भण्डारण हेतु उद्योग परिसर में 1750 वर्गमी०/9,000 टन एवं 1800 वर्गमी०/9,000 टन की क्षमता के 02 बंद शेड निर्मित हैं जिनमें कोयले का भण्डारण किया जा रहा है। इकाई द्वारा 2050 वर्गमी०/10,000 टन भण्डारण क्षमता के एक और बंद शेड का निर्माण किया जा रहा है जो कि एक माह में बन कर तैयार हो जायेगा। इस निर्माण कार्य की प्रगति की फोटोग्राफ्स संलग्न की गई है। (संलग्नक-3)
4. उक्त उद्योग सहजनवां नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्र के समीप बने चहारदिवारी जो टिन-शेड से बनाया गया है, को पूर्ण नहीं किया गया है।	उद्योग परिसर की मौजूदा चहारदिवारी पहले से ही 12-15 फिट ऊंची है, जो ईंटों और आर.सी.सी. से बनाई गई है। इकाई द्वारा पूर्व दिशा (गांव की ओर) पर स्थित चहारदिवारी की ऊंचाई को 12 फीट और बढ़ा दिया गया है, जिसके लिए एम.एस. प्रोफाइल शीट्स स्थापित किए गये हैं। यह कार्य पूर्ण हो चुका है और क्षेत्र को पूरी तरह से कवर किया जा चुका है। इस कार्य की फोटोग्राफ्स संलग्न की गई है। (संलग्नक-4)
5. उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरितपट्टिका विकसित नहीं की गयी है।	उद्योग द्वारा आवासीय क्षेत्र के समीप हरितपट्टिका (ग्रीन बेल्ट) का विकास किया जा रहा है। यह विकास प्रक्रिया अभी भी जारी है और इसमें तेजी से प्रगति हो रही है। चूंकि पेड़ कुछ समय पूर्व ही लगे हैं इसलिये इनकी उचाई एवं घेराव कम दिखाई देता है। पूर्व दिशा (गांव की ओर) पर विकसित हरितपट्टिका की फोटोग्राफ्स संलग्न की गई है। (संलग्नक-5)

6. उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।

उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से उत्पन्न राख को वर्तमान में उद्योग परिसर में साइलो (Silo) में सुरक्षित रूप से संग्रहीत किया जा रहा है। यह राख सीमेंट प्लांट एवं भूमि भराई के लिये बल्कर के माध्यम से भेजी जा रही है। इस प्रकार राख का उचित भण्डारण और निस्तारण किया जा रहा है, जिससे परिवेशीय वायु गुणवत्ता पर नकारात्मक प्रभाव नहीं पड़ेगा।

उपरोक्त के अतिरिक्त इकाई द्वारा प्रदूषण नियन्त्रण एवं उसके प्रभावी निरीक्षण हेतु निम्न व्यवस्थाएं की गयी हैं-

1. सभी मुख्य चिमनियों को फोकस करते हुए PTZ CCTV कैमरा स्थापित कर इण्टरनेट से कनेक्ट कर दिया गया है जिससे कि विभाग/बोर्ड के सर्वर से जोड़ा जा सकता है।
2. परिसर में वायु गुणवत्ता के निरीक्षण हेतु PM 2.5/ PM 10 Analyzer स्थापित कर दिया गया है।
3. सभी मुख्य चिमनियों के उत्सर्जन Parameters का Live Data CPCB के सर्वर से जोड़ा गया है एवं इस Live Data को उद्योग के मुख्य द्वार पर LED Display स्थापित कर प्रदर्शित किया जा रहा है।
4. सड़क के साथ-साथ प्लांट परिसर के अन्य खुले स्थानों को एक-एक कर पक्का किया जा रहा है।
5. उद्योग परिसर में दो वाटर टैंकर द्वारा लगातार पानी का छिड़काव किया जा रहा है।

उद्योग में स्थापित प्रदूषण नियंत्रण उपकरण संतोषजनक रहे हैं एवं अब उद्योग परिसर में अवस्थापना तथा अनुषंगिक विकास से सम्बन्धित कमियों का भी सुधार कर लिया गया है। प्रस्तुत प्रकरण के सम्बन्ध में मा0 NGT के समक्ष दायर याचिका सं0 1152/2024 की सुनवाई की अगली तिथि दिनांक 23.04.2025 निश्चित है। उपरोक्त वर्णित तथ्यों के आलोक में आपसे निवेदन है कि -

1. कारण बताओ नोटिस संख्या: H22026/C-6/Vayu-528/का.बा.नो./गो.रख./2024, दिनांक 31.12.2024 को निस्तारित करने की कृपा करें।
2. माह अप्रैल-2025 की शुरुआत में उद्योग परिसर का निरीक्षण करा कर अद्यतन स्थिति की आक्षेप मा0 NGT के समक्ष प्रस्तुत करने की कृपा करें।

सादर।

कृते अंकुर उद्योग लिमिटेड

(निखिल जालान)

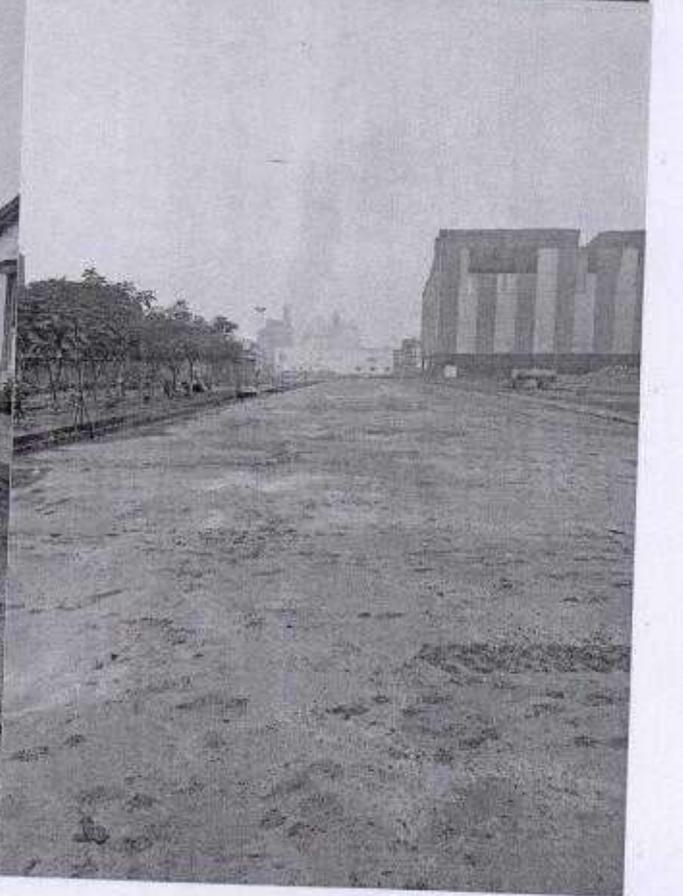
निदेशक

मो0 - 9793800000

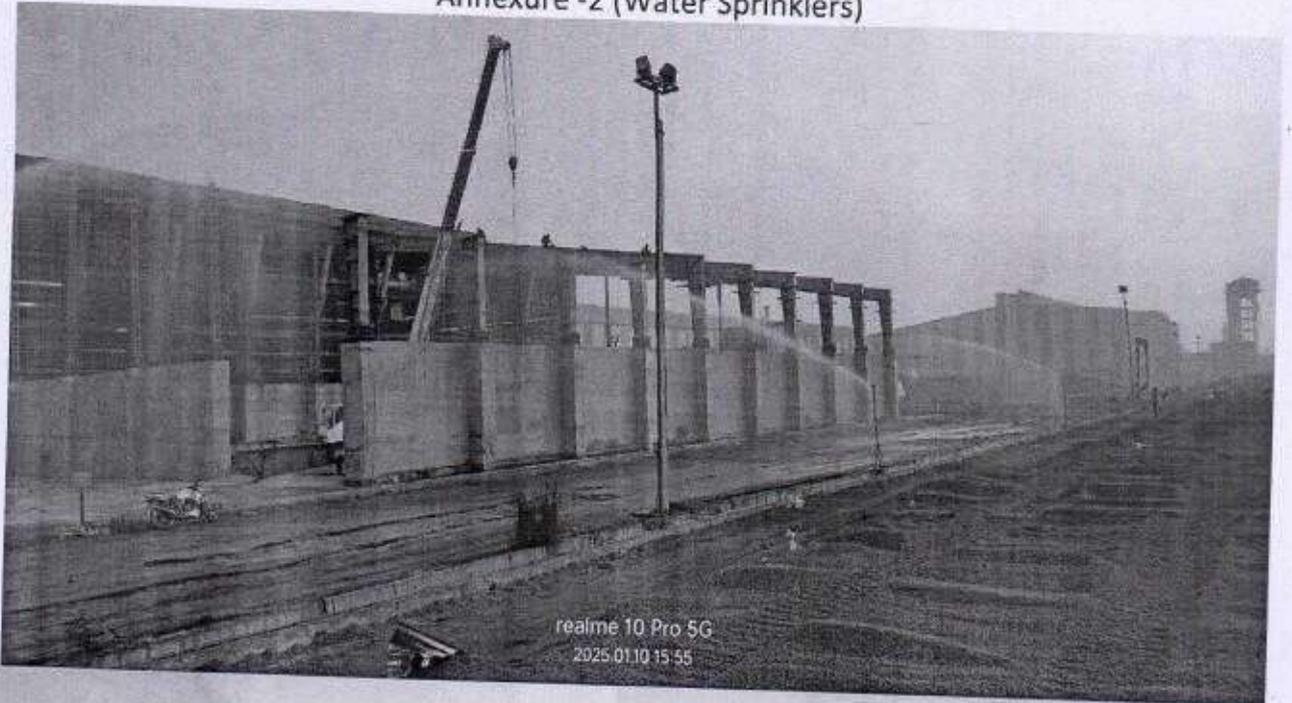
संलग्नक: यथोक्त।

प्रतिलिपि- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर।

Annexure -1 (Road Construction)

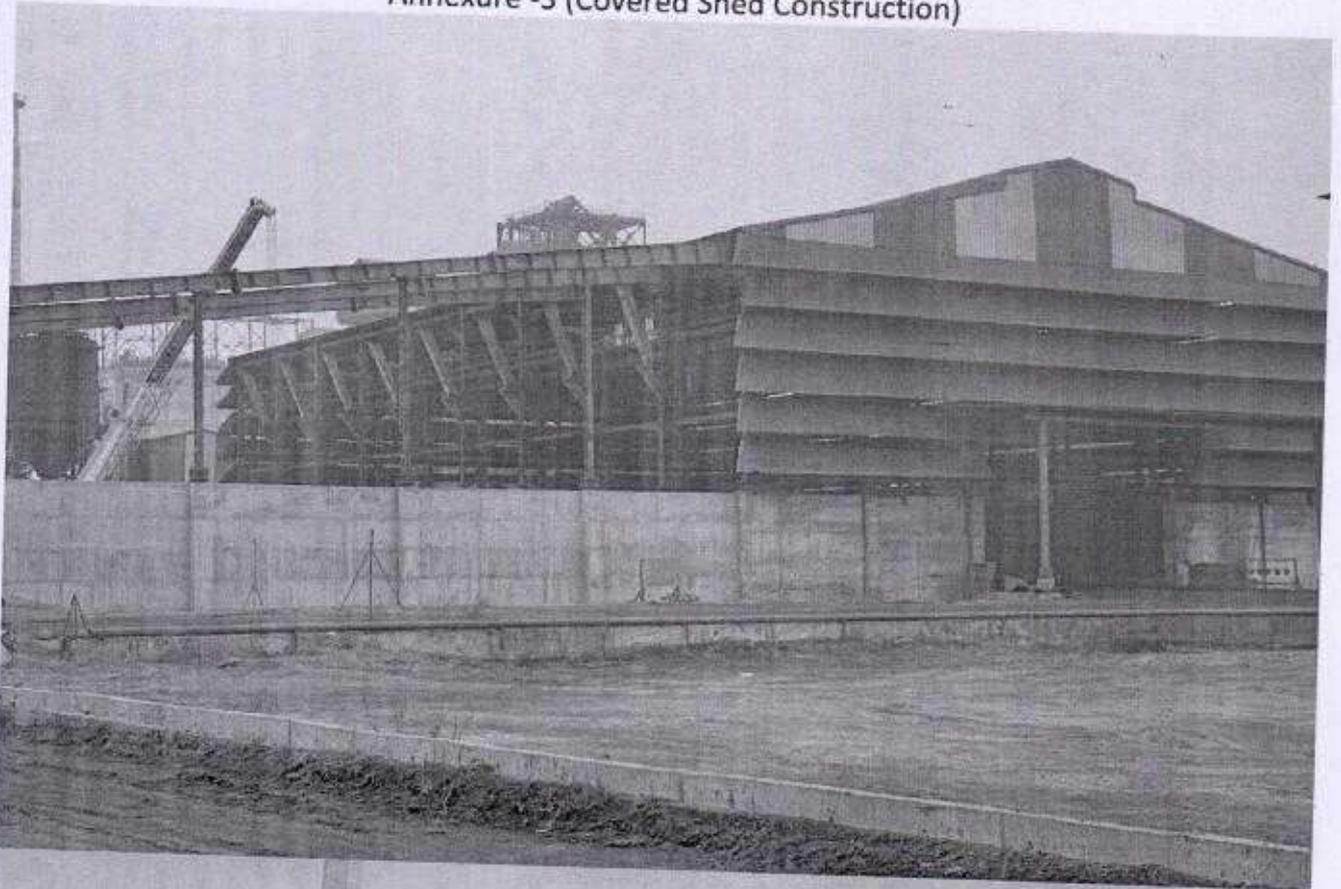


Annexure -2 (Water Sprinklers)

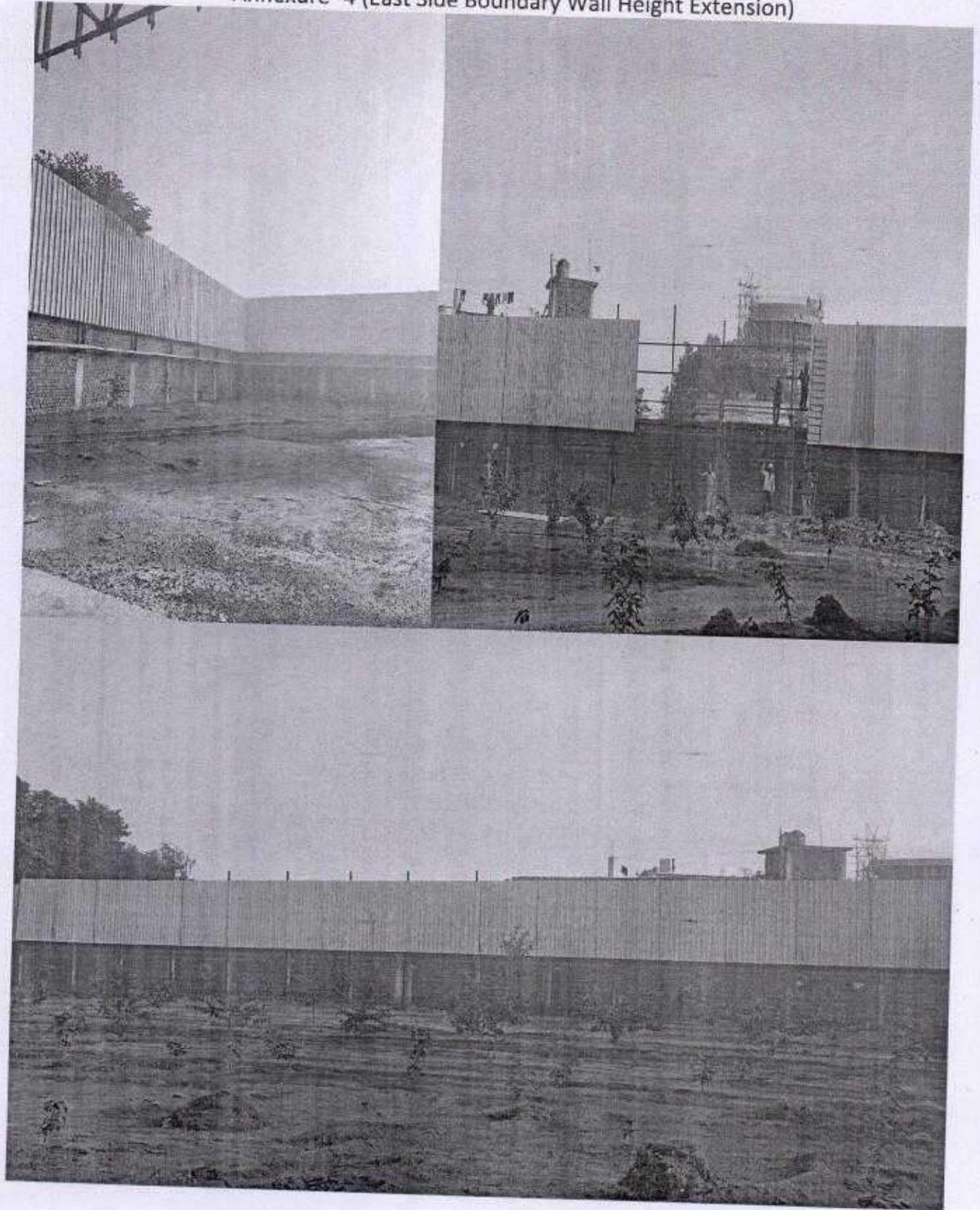


realme 10 Pro 5G  
2025.01.10 15:44

Annexure -3 (Covered Shed Construction)

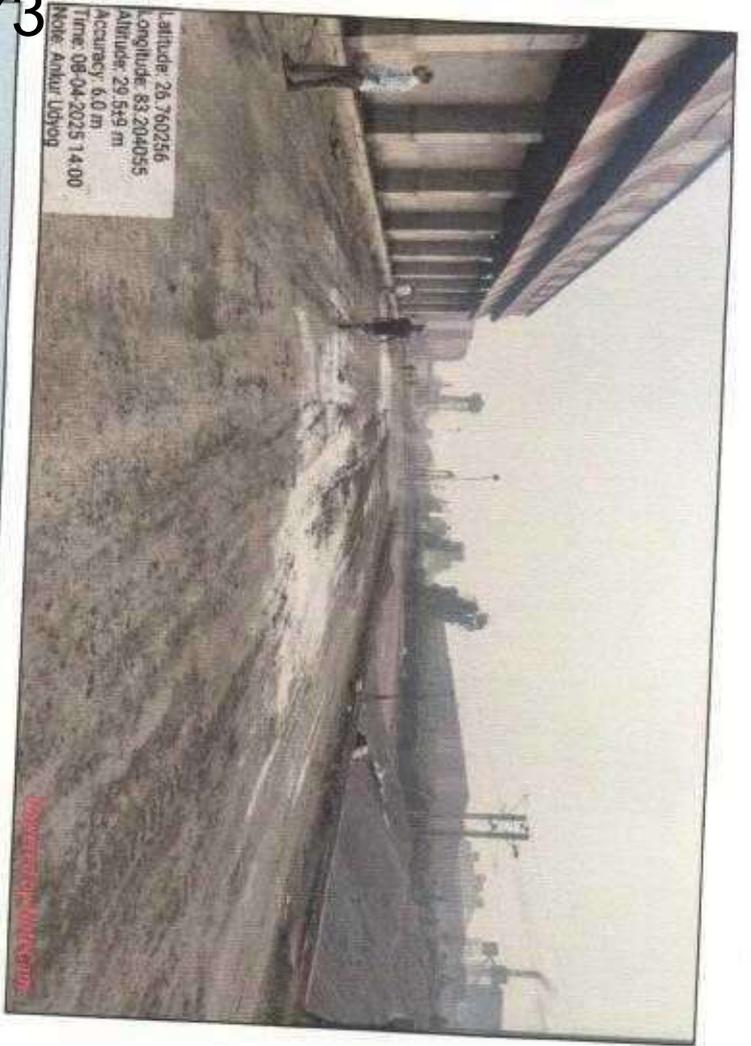


Annexure -4 (East Side Boundary Wall Height Extension)



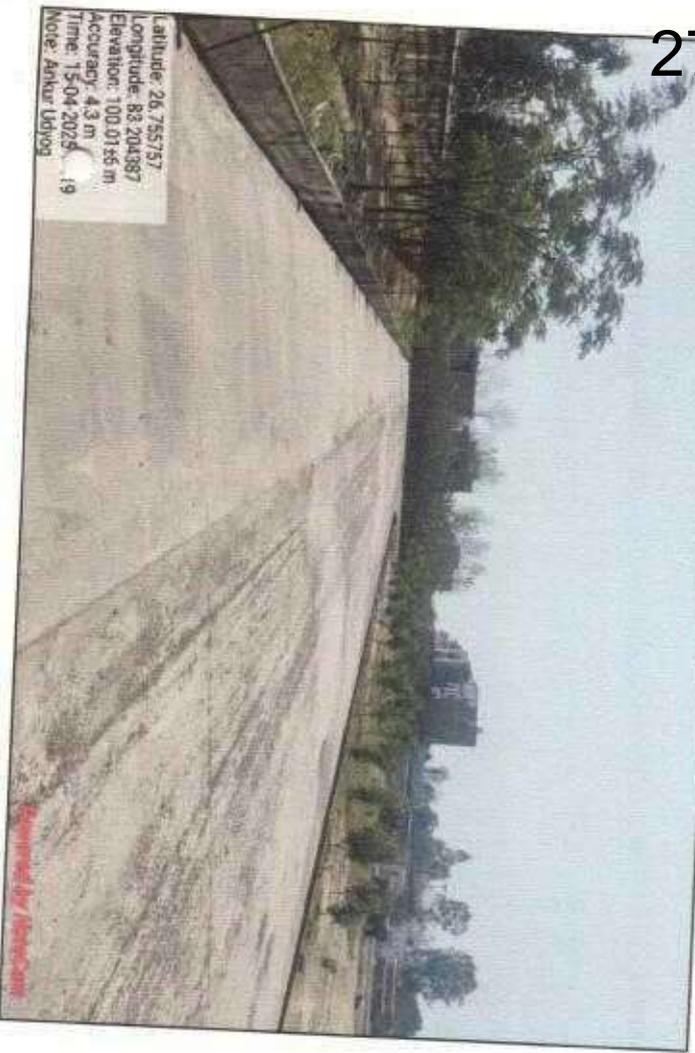
Annexure -5 (East Side Green Belt Development)





Latitude: 26.760256  
 Longitude: 83.204055  
 Altitude: 29.549 m  
 Accuracy: 6.0 m  
 Time: 08-04-2025 14:00  
 Note: Ankur Udyog

Powered by Mapbox



Latitude: 26.755757  
 Longitude: 83.204387  
 Elevation: 100.0156 m  
 Accuracy: 4.3 m  
 Time: 15-04-2025 19  
 Note: Ankur Udyog

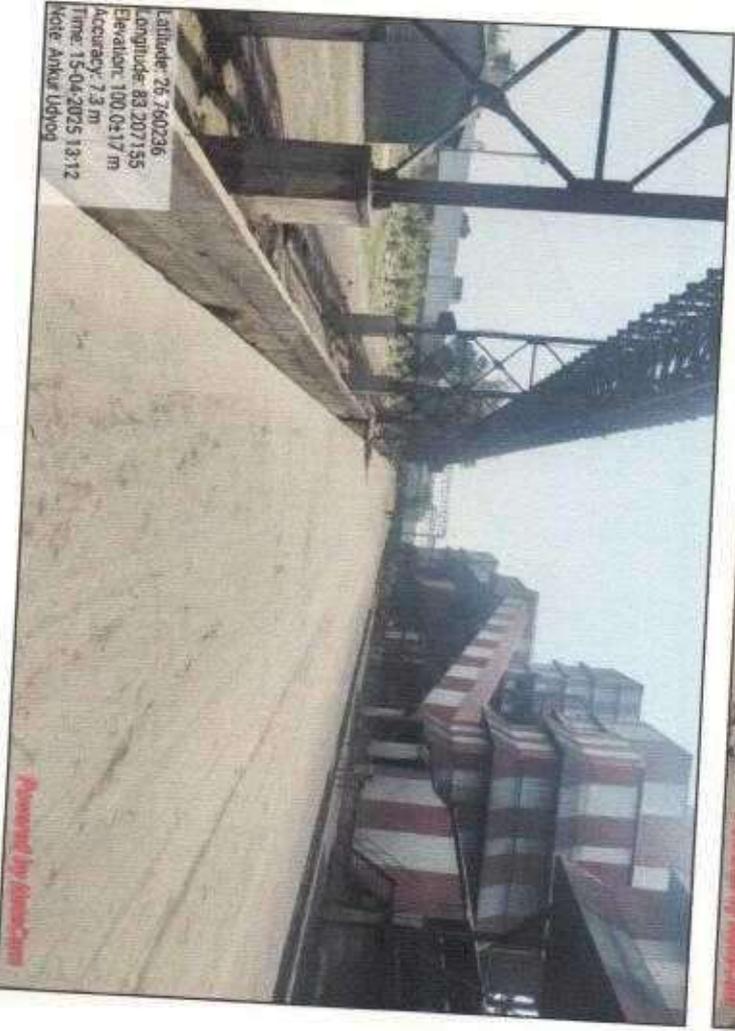
Powered by Mapbox



Altitude: 30.3419 m  
 Accuracy: 5.7 m  
 Time: 08-04-2025 13:42  
 Note: Ankur Udyog

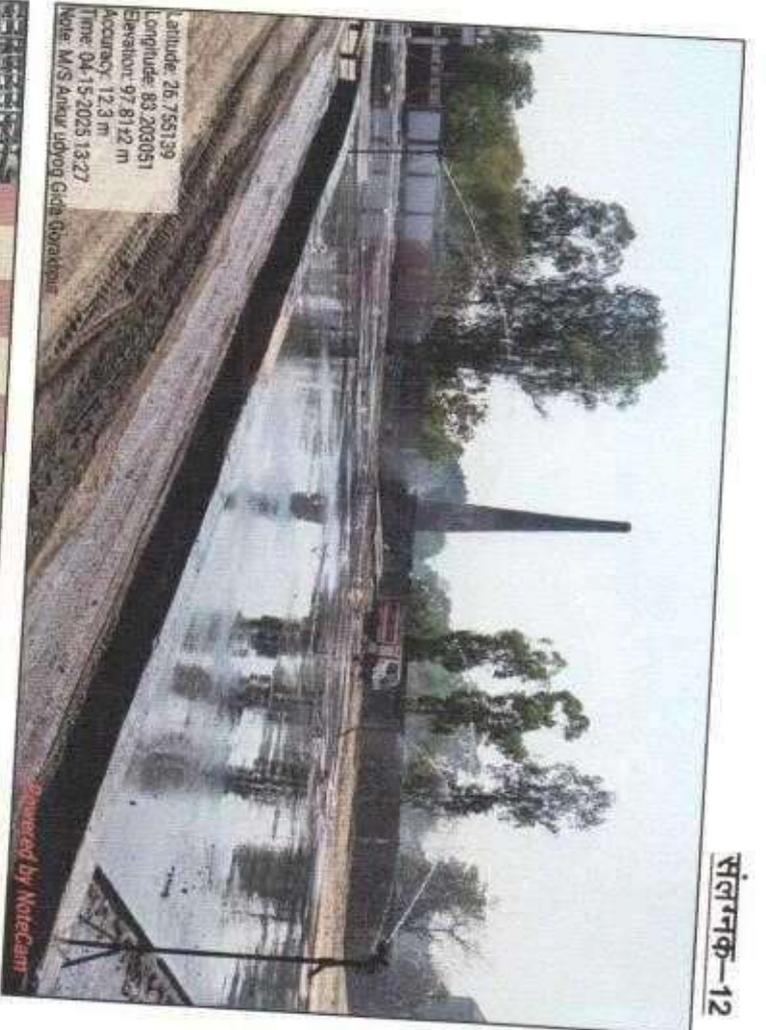
Powered by Mapbox

संगनक-11

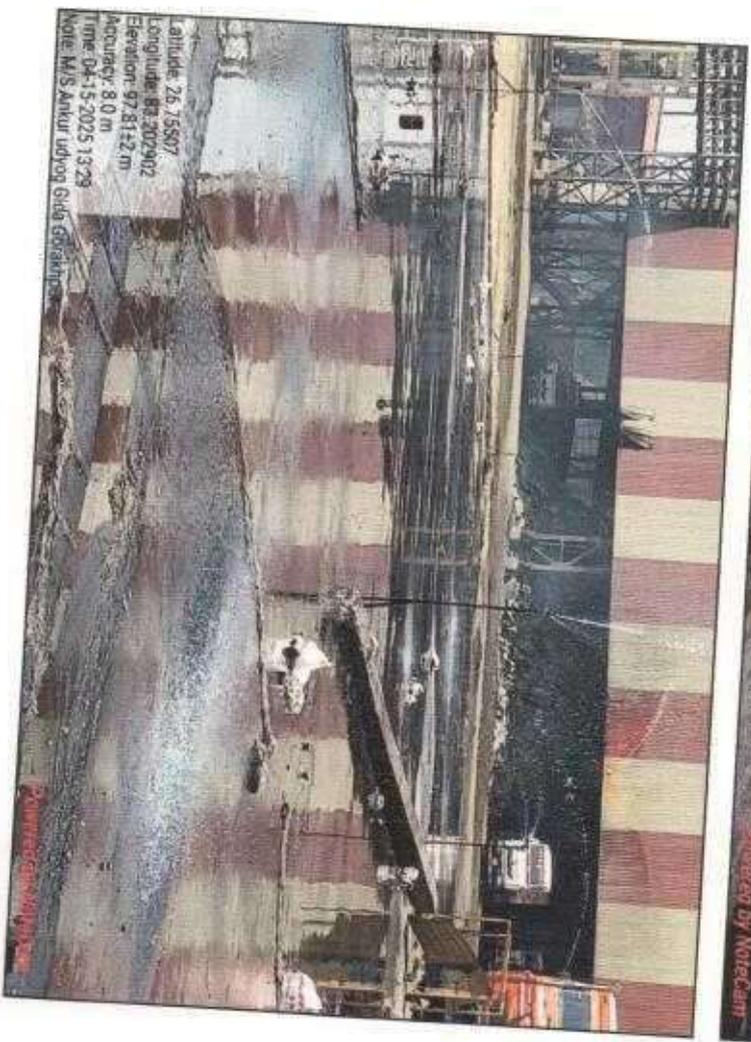


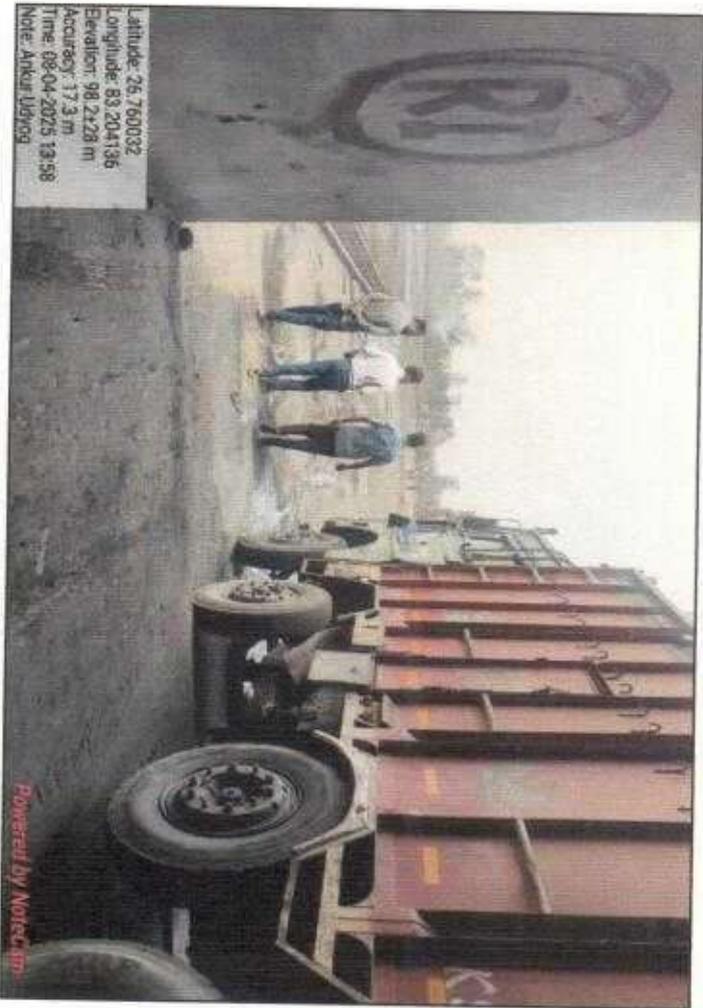
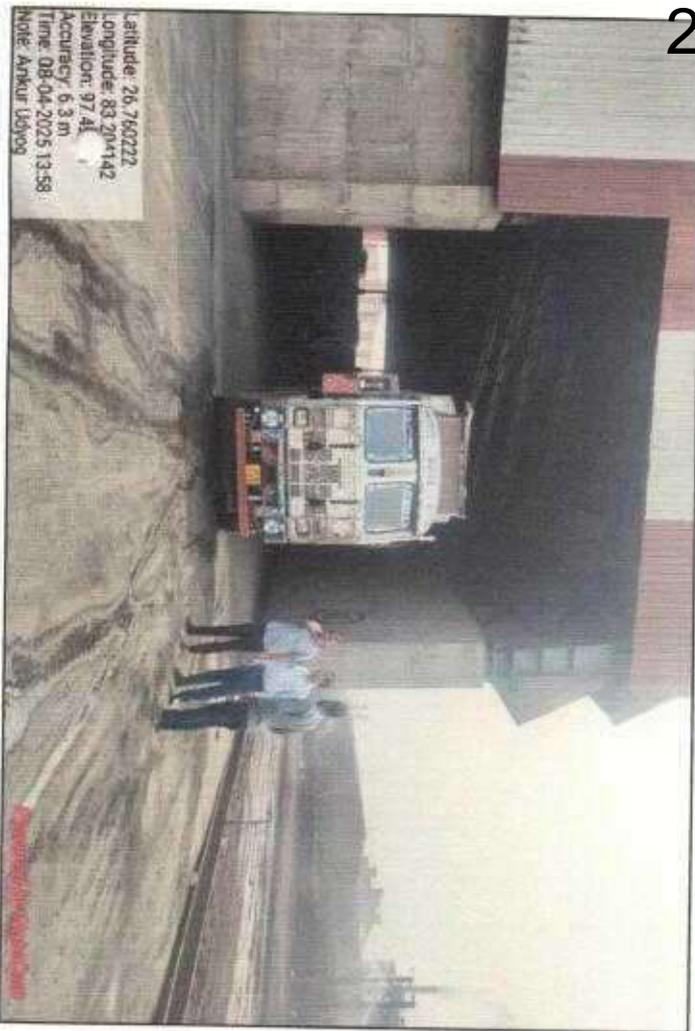
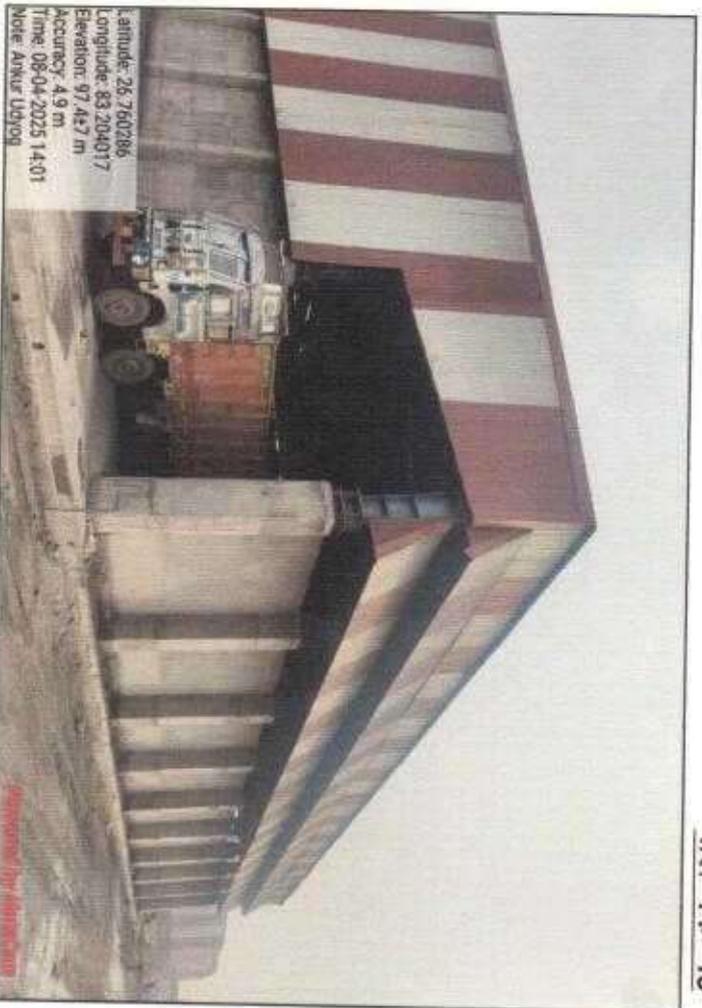
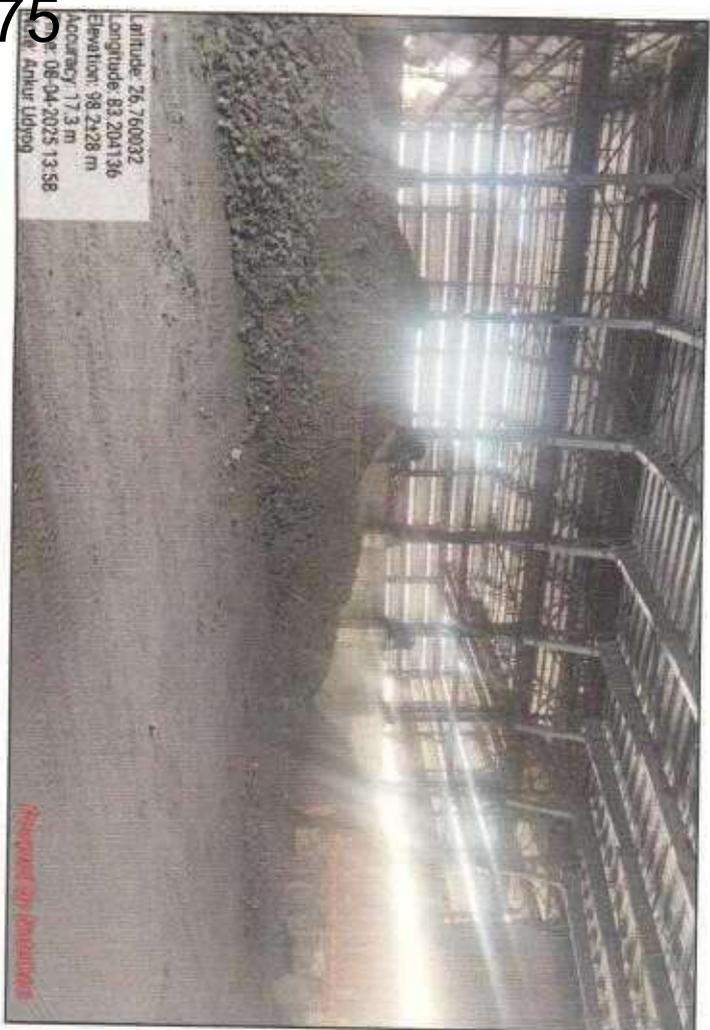
Latitude: 26.760236  
 Longitude: 83.207155  
 Elevation: 100.0417 m  
 Accuracy: 7.3 m  
 Time: 15-04-2025 13:12  
 Note: Ankur Udyog

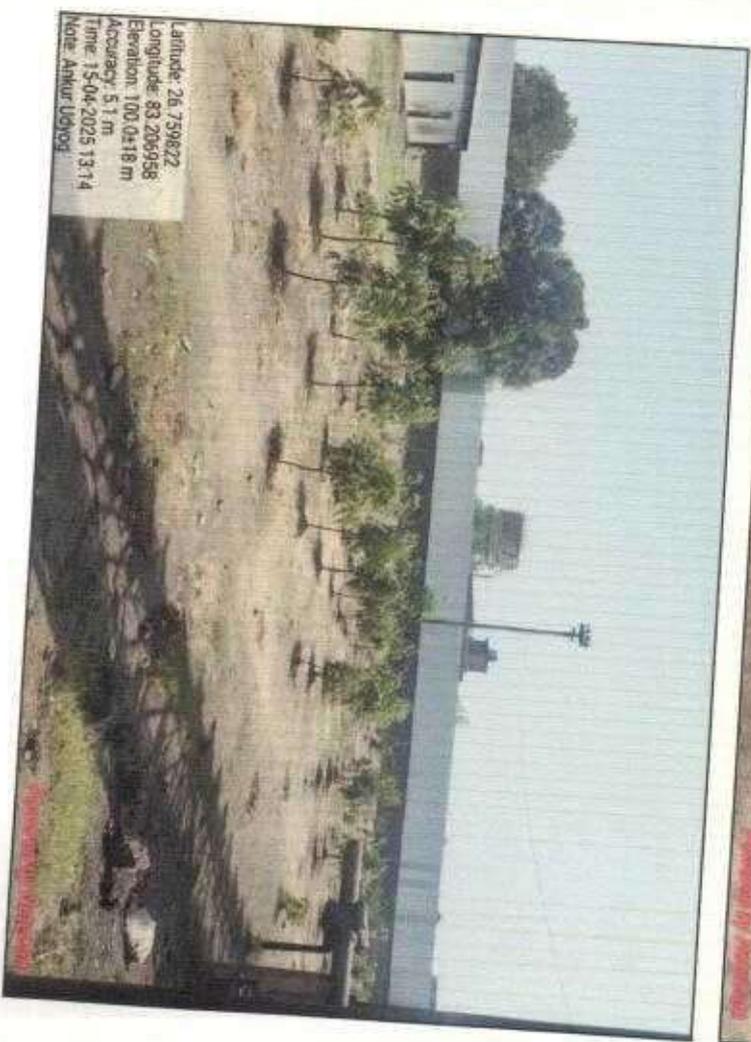
Powered by Mapbox

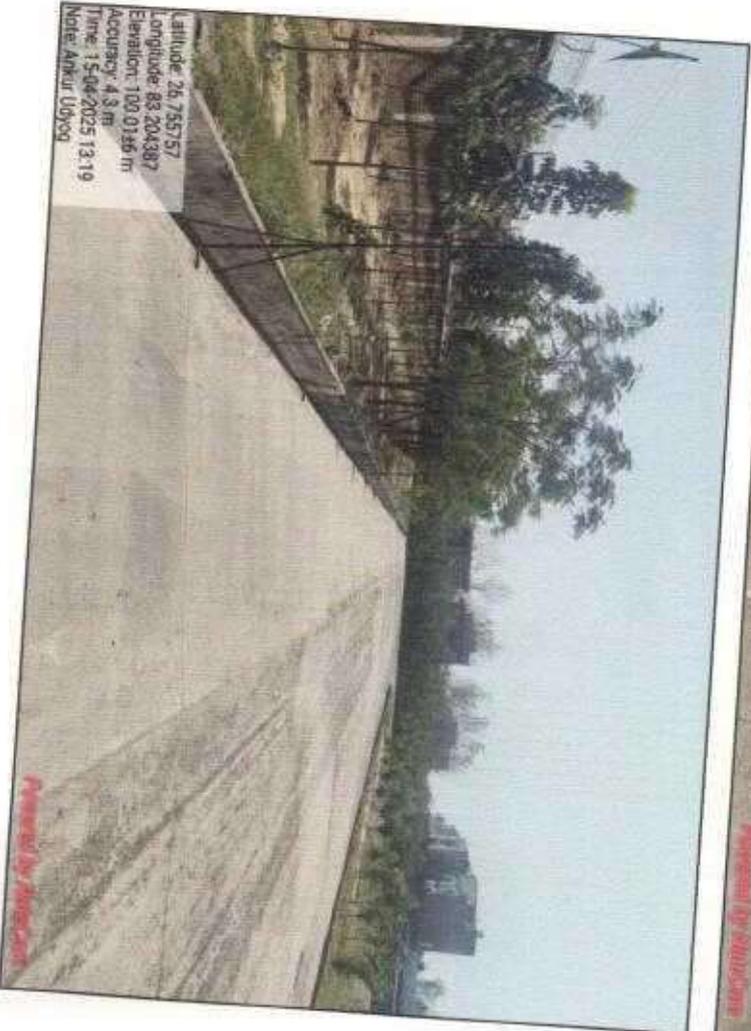
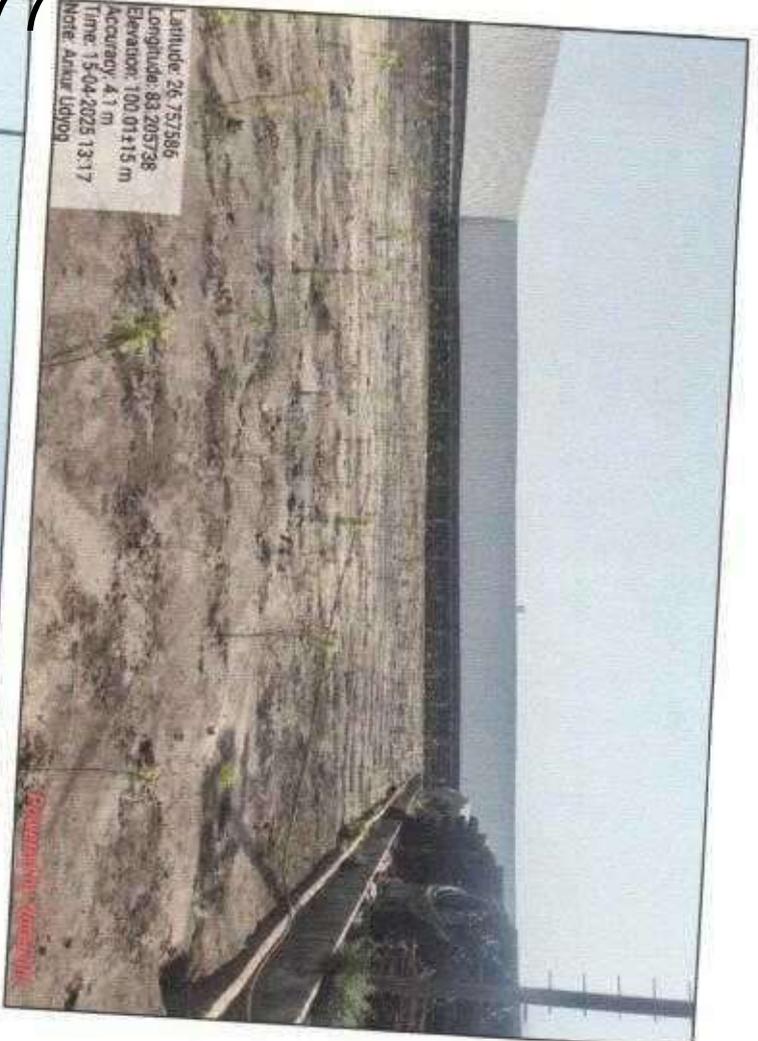


संलग्नक-12











उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H.17175/सी-6/सहमति वायु-528/निर्देश/गोरखपुर/2026

दिनांक...13/04/2025  
पंजीकृत

सेवा में,

मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन),  
रोक्टर-23, गीडा,  
गोरखपुर।

गोबाईस नं०-7880335810

**विषय-उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31 ए सपठित धारा-21(4) के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को निर्देश में परिवर्तित किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-एच.22026/सी0-6/सहमति वायु-528/का0ब0न00/ गोरखपुर/2024 दिनांक 31.12.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31 ए सपठित धारा-21 (4) के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके अनुक्रम में उद्योग द्वारा अपना प्रतिउत्तर दिनांक 08.04.2025 एवं पत्र दिनांक 11.04.2025 के माध्यम से राज्य बोर्ड को उपलब्ध कराया गया है।

उद्योग द्वारा प्रस्तुत प्रतिउत्तर दिनांक 08.04.2025 एवं पत्र दिनांक 11.04.2025 तथा कारण बताओ नोटिस दिनांक 31.12.2024 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा उद्योग का निरीक्षण क्रमशः दिनांक 08.04.2025 एवं दिनांक 15.04.2025 को किया गया। निरीक्षण आख्या के अनुसार निम्नवत् अनुपालन की स्थिति पायी गयी-

क्र. सं.	कारण बताओ नोटिस दिनांक 31.12.2024 में उल्लिखित बिन्दु	निरीक्षण के समय अनुपालन की स्थिति
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत व प्रभावी रूप से संचालन किया जाये।	उद्योग में वायु प्रदूषण नियंत्रण हेतु स्थापित व्यवस्था यथा ईएसपी, पर्युम इक्सट्रैक्शन सिस्टम एवं बैग फिल्टर इत्यादि इकाईयों संचालित पायी गयी तथा उद्योग में स्थापित धिमिनियों से निकलने वाले गैसीय उत्सर्जन के अनुश्रवण में प्रचालक की मात्रा निर्धारित मानको के अनुरूप पायी गयी है।
2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के आवागमन हेतु लगभग 2.6 कि०मी० मार्ग है एवं नेशनल हाईवे से फैक्ट्री के गेट तक लगभग 150 मी० अर्थात् कुल 2.75 कि०मी० सड़क बनी है, जिसको पक्का (Metallic) किया जाने का कार्य प्रगति पर है। निरीक्षण के दौरान लगभग 1.5 कि०मी० मार्ग पी.सी. सी. के परचात कंक्रीट का कार्य किया जा चुका है तथा लगभग 1.25 कि०मी० सड़क मार्ग में कंक्रीट का कार्य किये जाने का कार्य प्रगति पर है। उद्योग परिसर के अन्दर मार्ग के किनारे धूल शमन हेतु कुल 55 अद्द वाटर स्पिंकलर्स स्थापित किये जा चुके हैं, जो कि निरीक्षण के दौरान सुचारु रूप से कार्यरत पाये गये। उद्योग की बाउन्ड्रीवाल के किनारे लगभग 20 अतिरिक्त वाटर स्पिंकलर्स स्थापित किया जाना है, जिसे इकाई द्वारा 04 माह में पूर्ण किया जाना प्रस्तावित है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कन्ट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मैन्टेन की जाये।	निरीक्षण के दौरान वायु प्रदूषण नियंत्रण व्यवस्था के पैनलों पर पृथक-पृथक एनर्जी मीटर स्थापित पाये गये तथा उक्त एनर्जी मीटर हेतु उद्योग द्वारा लॉगबुक बनायी गयी है एवं मैन्टेन किया जा रहा है।
4	उद्योग परिसर में वायु उत्सर्जन श्रोतों को लक्षित करते हुए पीटीजेड कैमरों की स्थापना अविलम्ब की जाये तथा आई०पी० एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	उद्योग परिसर में 02 पीटीजेड कैमरा स्थापित कर लिया गया है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010  
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764  
Email: info@uppcb.com - Web Site: www.uppcb.com

5	उद्योग को प्राप्त पर्यावरणीय क्लीरेंस तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	उद्योग को पर्यावरणीय क्लीरेंस, सीटीई एवं सीटीओ निर्गत किया गया है तथा उसकी अनुपालन आख्या उद्योग द्वारा प्रेषित की गयी है।
6	उद्योग में शून्य उत्प्रावह निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	उद्योग परिसर के बाहर किसी भी प्रकार का उत्प्रावह निस्तारित नहीं किया जा रहा है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/एन.ए.बी.एल.प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	दिनांक 08.04.2025 को निरीक्षण के दौरान उद्योग परिसर के अन्दर क्षेत्रीय कार्यालय, गोरखपुर प्रयोगशाला द्वारा परिवेशीय वायु गुणता की जाँच की गयी। संलग्न रिपोर्ट के अनुसार पीएम 10 की मात्रा 197.56 माइक्रोग्राम/नार्मलघन मीटर पायी गयी।
8	उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।	अनुपालन बिन्दु संख्या 02 के अनुसार।
9	उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर स्प्रींकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।	
10	उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।	उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर भण्डारित किये जाने हेतु परिसर के अन्दर 15000 टन पृथक-पृथक क्षमता के 02 एवं 20000 टन क्षमता का 01 अर्थात कुल 03 कवर्ड शेड स्थापित किये गये हैं।
11	उक्त उद्योग सहजनवा, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्र के समीप बने चहारदीवारी जो टिन शेड से बनाया गया है, को पूर्ण नहीं किया गया है।	उद्योग से सटे आवासीय क्षेत्र के समीप लगभग 12 फीट ऊँची ब्रिक वाल एवं उसके उपर लगभग 10 फीट ऊँची जी0आई0 शीट की बाउन्ड्री स्थापित की गयी है। इस प्रकार आबादी की तरफ भू-तल से लगभग 22 फीट ऊँची बाउन्ड्रीवाल स्थापित की गयी है। बाउन्ड्रीवाल से सटे लगभग 20 वाटर स्प्रींकलर लगाया जाना प्रस्तावित है।
12	उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरित पट्टिका विकसित नहीं की गयी है।	उद्योग परिसर के अन्दर एवं आवासीय क्षेत्र के समीप लगभग 10000 वृक्षों की हरित पट्टिका विकसित की गयी है तथा आगामी मानसून सत्र में 5000 वृक्षों की हरित पट्टिका विकसित किया जाना प्रस्तावित है।
13	उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।	उद्योग में ईंधन के जलने से जनित राख को पानी से गीला करके एकत्र किया जाता है तथा नियमित रूप से कवर्ड वाहनों के माध्यम से निचली भूमि की भराई हेतु भेज दिया जाता है। निरीक्षण के दौरान उद्योग प्रतिनिधि को निर्देशित किया गया कि उद्योग से जनित राख को नियमित रूप से गीला रखा जाये तथा परिसर के अन्दर नियमित रूप से पानी का छिड़काव किया जाये ताकि परिवेशीय वायु गुणता प्रभावित न हो।

उपरोक्त तालिका में वर्णित अनुपालन की स्थिति को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 16.04.2025 के माध्यम से अवगत कराया गया है कि बोर्ड द्वारा उद्योग को जारी कारण बताओ नोटिस दिनांक 31.12.2024 के अनुक्रम में उद्योग द्वारा सुधारात्मक कार्यवाही की जा रही है एवं तालिका के बिन्दु संख्या 07 के अनुसार उद्योग परिसर की परिवेशीय वायु गुणता में सुधार आया है।

उपरोक्त को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 16.04.2025 के माध्यम से उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर द्वारा प्रेषित प्रत्यावेदन/उत्तर दिनांक 11.04.2025 में शेष कार्यों को पूर्ण करने हेतु उल्लिखित समय सीमा के परिप्रेक्ष्य में कार्य को निर्धारित समय सीमा के अन्दर पूर्ण किये जाने के दृष्टिगत उद्योग से धनराशि ₹0 1000000/- (₹0 दस लाख) मात्र की बैंक गारन्टी प्राप्त करते हुये वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपठित धारा-21(4) के अन्तर्गत उद्योग के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए अन्तर्गत निर्देश निर्गत करते हुये कारण बताओ नोटिस को निस्तारित किये जाने किये जाने की संस्तुति आख्या प्रेषित की गयी है।

अतः उद्योग द्वारा प्रस्तुत प्रत्यावेदन/प्रतिउत्तर दिनांक 08.04.2025 एवं पत्र दिनांक 11.04.2025 तथा क्षेत्रीय अधिकारी, गोरखपुर के पत्र दिनांक 16.04.2025 द्वारा प्रेषित आख्या/संस्तुति को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग द्वारा शेष कार्यों को निर्धारित समय सीमा में पूर्ण किये जाने हेतु धनराशि ₹0 10,00000/- (₹0 दस लाख) मात्र की बैंक गारन्टी राज्य बोर्ड को प्रेषित करते हुये वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपठित धारा-21(4) के अन्तर्गत उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत निम्नलिखित निर्देशों के साथ निस्तारित किया जाता है:-

1. नेशनल हाईवे से उद्योग के मुख्य द्वार तक एवं इकाई परिसर के अन्दर समस्त रोड को 03 माह के अन्दर पक्का (Metallic) किया जाना सुनिश्चित किया जाये।
  2. उद्योग द्वारा आबादी की तरफ ऊँची की गयी बाउन्ड्रीवाल के किनारे प्रस्तावित 20 अदद वाटर रिप्रकंलर्स की स्थापना 03 माह के अन्दर पूर्ण किया जाना सुनिश्चित किया जाये।
  3. उद्योग परिसर के अन्दर आगामी मानसून सत्र के दौरान पर्याप्त मात्रा में ऊँचे घने प्रदूषण रोधी प्रजाति के वृक्षों का रोपण किया जाना सुनिश्चित किया जाये।
  4. उद्योग परिसर में फ्यूजिटिव इमीशन के नियंत्रण हेतु वाटर रिप्रकंलर्स का सतत संचालन करते हुये पर्याप्त मात्रा में पानी का छिड़काव किया जाना सुनिश्चित किया जाये तथा उद्योग से जनित राख को पानी से गीला कर कवर्ड वाहन के माध्यम से निस्तारण स्तर पर ले जाया जाये तथा उक्त राख को इस प्रकार से निस्तारित किया जाये कि आस-पास के वातावरण पर कोई प्रतिकूल प्रभाव न पड़ने पाये।
- उपरोक्त वर्णित निर्देशों के सम्बन्ध में साक्ष्य सहित पूर्ण विवरण के साथ अपना उत्तर 03 माह के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा उपरोक्त वर्णित निर्देशों का अनुपालन निर्धारित समय सीमा के अन्दर पूर्ण न किये जाने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

पर्यावरण अभियन्ता  
प्रभारी (वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. वरिष्ठ पुलिस अधीक्षक, गोरखपुर।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्गत निर्देशों के सम्बन्ध में आख्या 01 माह में बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता  
प्रभारी, (वृत्त-6)